

Before the Hon'ble National Green Tribunal, Eastern Zone
Bench at Kolkata

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with sections 14 & 15 and under
Section 18 (2) of the National Green Tribunal Act, 2010]

Original Application No. **41** /2024/EZ

Ankur Sharma

..... Applicant

-Versus-

The State of West Bengal & Ors.

..... Respondents

Compilation – I

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Ankur Sharma

In Person

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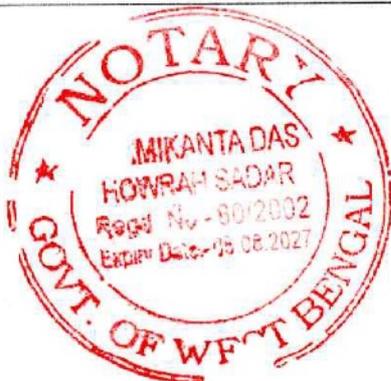
-Versus-

The State of West Bengal & Ors.

.....Respondents

Compilation – II

Sl.	Particulars	Annexure
1.	Copy of the industrial siting/location policy in West Bengal.	'P-1' (30-37)
2.	Photocopies of Directions issued by WBPCB.	'P-2' (38-41)
3.	Photocopy of Closure Order issued by WBPCB.	'P-3' (42-43)
4.	Photocopy of complaint vide email dated 03.09.2024.	'P-4' (44-45)
5.	Photocopy of Application u/s 6 of the RTI Act, 2005.	'P-5' (46-47)
6.	Copies of complaints dated 02.10.2024 & 21.10.2024.	'P-6' (48-49)
7.	Photocopy of the reply of the SPIO, WBPCB.	'P-7' (50-79)
8.	Screenshots of the government websites regarding Environmental Clearance.	'P-8' (80-82)



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Original Application No. /2024/EZ

IN THE MATTER OF :

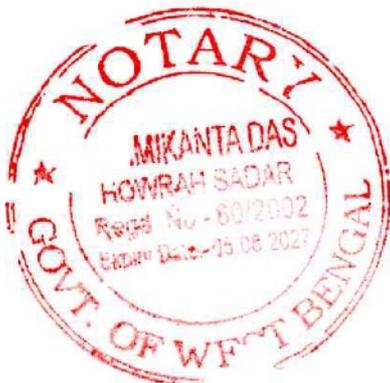
Ankur Sharma son of Shri
Ambooj Sharma, resident of
13/3, Dr. P. K. Banerjee Road,
P.O., P.S. & District – Howrah,
West Bengal, PIN – 711101.

.....Applicant

-VERSUS -

1. The State of West Bengal
service through the Chief
Secretary, Government of
West Bengal having office at
NABANNA (13th Floor), 325,
Sarat Chatterjee Road,
Shibpur, Howrah - 711102.
Email : cs-westbengal@nic.in

2. Central Pollution Control
Board service through its
Member Secretary having



office at PARIVESH
BHAWAN, East Arjun Nagar,
Delhi - 110032.

Email : mccb.cpcb@nic.in

3. Department of
Environment, Government of
West Bengal service through
its Additional Chief Secretary,
having office at
PRANISAMPAD BHAWAN,
Block (5th Floor), LB-II, Salt
Lake, Sector-III, Bidhannagar,
Kolkata – 700 106.

Email: psecy.env-wb@gov.in

4. State Environment Impact
Assessment Authority
(SEIAA) West Bengal through
its Member Secretary having
office at 5th Floor,
Pranisampad Bhawan, Block
LB-II, Salt Lake, Sector III,
Bidhannagar, Kolkata –
700106. Email :

environmentwb@gmail.com

5. West Bengal Pollution
Control Board service through
its Member Secretary having

office at PARIBESH BHAVAN, 10A, Block - L.A., Sector - III, Salt Lake City, Kolkata - 700 106. Email : ms.wbpcb-wb@bangla.gov.in

6. District Magistrate, South 24 Parganas District having office at 25, Belvedere Road, Alipore Police Line, Alipore, Kolkata – 700027.

Email : dm-ali@nic.in

7. Maheshtala Municipality service through its Executive Officer having office at P.O. & P.S. Maheshtala near Nangi Railway Station, (South Section, Budge Budge), South 24 Parganas - 700141.

Email: maheshtalamunicipality@gmail.com

8. M/s. ARCL Organics Limited through one of its Directors Mr. Suraj Ratan Mundhra having office at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S.- Maheshtala, District -



South 24 Parganas, PIN –
700141. Email : legal@arcl.in

.....Respondents

TO

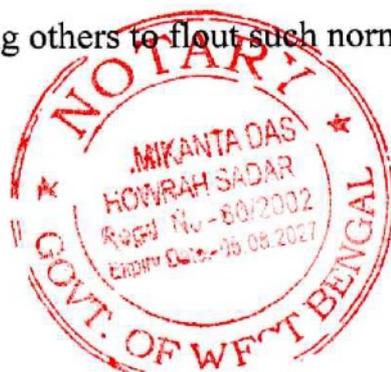
THE HON'BLE CHAIRMAN AND HIS COMPANION
MEMBERS OF THE NATIONAL GREEN TRIBUNAL.

Synopsis

HUMBLE APPLICATION SUBMITTED BY THE
APPLICANT ABOVENAMED

The Applicant is an Advocate by profession and has been working, amongst others, for the protection of the environment and water bodies in the state of West Bengal.

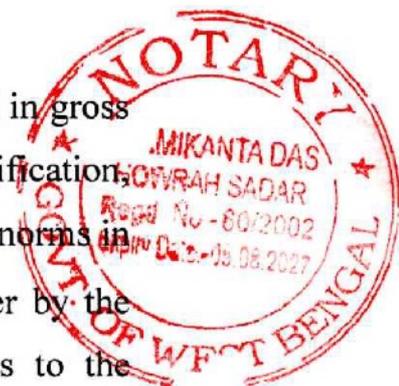
This instant Application has been filed by the Applicant against illegal operation of a factory indulged in manufacture of Formaldehyde, Phenolic Resin, Urea Formaldehyde, amongst others, without obtaining Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal, and by violating the industrial siting / location policy of West Bengal Pollution Control Board. The Respondent No. 8 herein, being the project proponents have indulged in construction and commissioning of its industrial plants by flouting environmental norms and laws, and is continuously operating its industrial unit in spite of closure order issued by West Bengal Pollution Control Board thereby setting example of encouraging others to flout such norms at their whims and will.



It is submitted that the present Application has been made seeking for appropriate directions to stop all activities in the unit forthwith, complete dismantling of the plant, calculation and imposition of hefty environmental compensation upon the polluters/perpetrators, and a direction for carrying out remedial measures for recovering damages already caused to the environment and the society. Operation of the Formaldehyde plant, Phenolic Resin plant, and Urea Formaldehyde plant, amongst others, in violation of the EIA, Notification, 2006 and siting policy are glaring examples of continuous violation of environmental laws.

The West Bengal Pollution Control Board on its own motion issued a closure order against the unit for violating EIA, Notification, 2006. However, on 21.08.2024 the Applicant while passing along the area observed toxic fumes being emitted by the said industrial unit. The Applicant gathered information of the unit and found that there is a closure order against the said unit. The Applicant vide emails dated 03.09.2024, 02.10.2024 and 21.10.2024 requested West Bengal Pollution Control Board to take steps for ensuring compliance of its own orders. However, the unit is continuously flouting the orders and environmental norms while West Bengal Pollution Control Board is sitting tight over the matter.

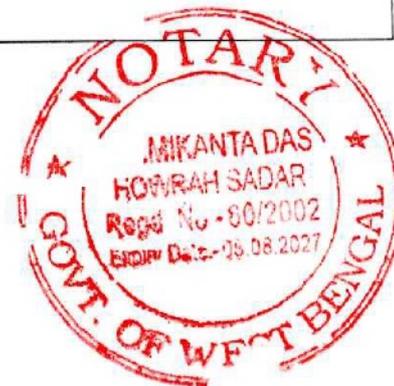
Sheer failure of the Respondent Authorities has resulted in gross violation of the Environment Impact Assessment Notification, 2006 and transmission of a message how environmental norms in the state can be easily flouted. In spite of closure order by the West Bengal Pollution Control Board and complaints to the



authorities, no effective steps were taken by the Respondent Authorities, and finding no alternative the Applicant was compelled to approach this Hon'ble Tribunal for justice.

List of Dates

07/11/2017	Inspection was conducted by WBPCB at the said unit.
06/02/2018	Direction was issued by WBPCB.
04/05/2018	Inspection was conducted by WBPCB at the said unit.
27/07/2018	Direction was issued by WBPCB.
05/04/2024	Inspection was conducted by WBPCB at the said unit.
24/06/2024	Closure Order was issued by West Bengal Pollution Control Board vide memo no. 6088(12)-10/WPB-h(11)/18.
03/09/2024	Complaint vide email lodged with the Chairman, West Bengal Pollution Control Board, and the Member Secretary, West Bengal Pollution Control Board.
05/09/2023	Inspection was conducted by WBPCB at the said unit.
02/10/2024	Complaint vide email lodged with the (i) Chairman, West Bengal Pollution Control Board, (ii) the Member Secretary, West Bengal Pollution Control Board, and (iii) the Member Secretary, State Environment Impact Assessment Authority (SEIAA), West Bengal.
21/10/2024	Complaint vide email lodged with (i) the Chairman, West Bengal Pollution Control Board and (ii) the Member Secretary, West Bengal Pollution Control Board.

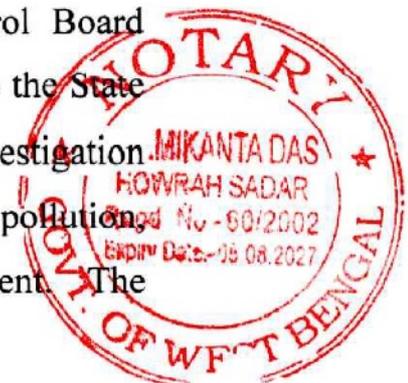


FACTS IN BRIEF

MOST RESPECTFULLY SHEWETH :

1. That the Applicant is an Advocate by profession. The Applicant is working for the protection of the environment and water bodies and protection of the right to a clean environment for every citizen guaranteed under Article 21 of the Constitution of India, 1950 and in discharge of his duty under Article 51A he has raised his voice in past against many other illegalities throughout State of West Bengal, particularly against air pollution, filling of water bodies, pollution by fish markets, conversion of the cities into concrete jungles, pollution by industrial complexes, pollution of river Hooghly, devastation of East Kolkata Wetlands, pollution by Kolkata Leather Complex, devastation of Dankuni Wetlands, etc. The Applicant is filing the instant application under Section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010. He has raised his voice in past against many other illegalities throughout State of West Bengal, particularly against the conversion of the cities into concrete jungles. The Applicant is filing the instant Application under Section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010.

2. That the Respondent no. 1 is the State of West Bengal. The Respondent no. 2 is the Central Pollution Control Board which provides technical assistance and guidance to the State Pollution Control Boards, carry out and sponsor investigation and research relating to problems of water and air pollution, and for their prevention, control or abatement. The



Respondent no. 3 herein is responsible for preservation of environment and ecology in State. The Respondent no. 4 is the State Environment Impact Assessment Authority, West Bengal which is the State Level Environment Impact Assessment Authority constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 which, inter alia, grants Environmental Clearance (EC) in the State of West Bengal. The Respondent no. 5 herein is the regulatory authority for implementation of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules under these Acts. The Respondent no. 6 is the head of District Administration. The Respondent no. 7 is the local civic body. The Respondent no. 8 is the project proponent.

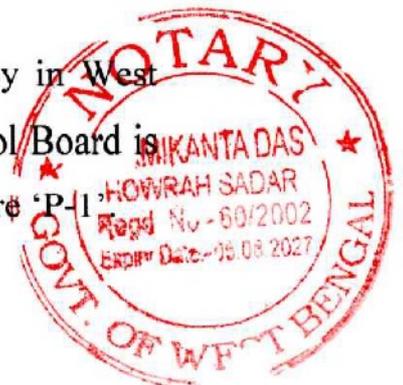
3. That the Respondent No. 8 i.e. M/s. ARCL Organics Limited is running its Formaldehyde plant, Phenolic Resin plant, and Urea Formaldehyde plant, amongst others, in the name of ARCL Organics Limited without obtaining Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal, and in violation of the industrial siting / location policy in West Bengal.
4. That the Applicant is filing this Application against illegal operation of the industrial unit of M/s. ARCL Organics Limited at Budge Budge Trunk Road, Rampur, P.O. - Mikanta Das Gobindapur, P.S.- Maheshtala, District - South 24 Parganas, PIN – 700141 (hereinafter for the sake of brevity referred to



as the 'said unit') violating the industrial siting / location policy in West Bengal, and EIA Notification, 2006. The said unit is indulged in discharging toxic industrial effluents into municipal drains and vacant land, dumping sludge and industrial waste in its populous vicinity and emitting toxic smoke/fumes in gross violation of environmental laws and norms.

5. That obtaining prior Environmental Clearance (EC) is mandatory for the said unit/plant as per clause/serial 5(f) of EIA Notification, 2006. Formaldehyde plant, Phenolic Resin plant, and Urea Formaldehyde plant fall under schedule 5(f) of the EIA Notification under the heading "Synthetic organic chemicals industry". Hence, prior Environmental Clearance (EC) is mandatory before commissioning and operating such plants.
6. That the industrial siting / location policy in West Bengal issued by the West Bengal Pollution Control Board also bars setting up any Red Category industry within municipal areas of Kolkata Metropolitan Area (KMA). The plants of M/s. ARCL Organics Limited falls under Red Category of industry in serial no. 22 of West Bengal Pollution Control Board's order dated 14.06.2022 under the heading - Organic Chemicals manufacturing [including phenolic products, rubber chemicals].

A copy of the industrial siting / location policy in West Bengal issued by the West Bengal Pollution Control Board is annexed herewith and marked by the letter and figure 'P-1'



7. That Formaldehyde as a chemical is one of the most common aldehydes that has various uses. Formaldehyde is a versatile chemical with a wide range of applications in various industries. It is used in making various types of adhesives and resins. It is also used in various industries such as plastic industry, textiles and fabrics, paper and pulp, pharmaceuticals and cosmetics, agriculture, plywood and MDF industries, automotive industries, food industry, laboratory and research. Formaldehyde and Phenolic compounds can contaminate water sources, affecting aquatic life and human health. It also releases Volatile Organic Compound (VOCs) and Particulate matter (PM) and contribute to air pollution, affecting human health and the environment.
8. That the area surrounding the plant is a densely populated residential area with numerous water bodies and greenery. For excessive pollution due to the said industrial unit the environment around the unit is under threat.
9. That it is found from the website of the West Bengal Pollution Control Board that the said unit is a habitual offender. In the past on two occasions "DIRECTION" were issued against the unit vide memo(s) dated 06.02.2018 and 27.07.2018 due to serious non-compliance of environmental norms.

Photocopies of the said memo(s) are annexed herewith and marked by the letter and figure 'P-2'.

10. The West Bengal Pollution Control Board upon an inspection at site on 05.04.2024 noticed serious environmental violations including violation of the EIA, Notification 2006 issued a Closure Order against the said unit vide memo no. 6088(12)-



10/WPB-h(11)/18 dated 24.06.2024. However, during the Applicant's visits to the area on 21.08.2024 and 02.09.2024 he noticed that the unit is in full operation with huge noise and emissions.

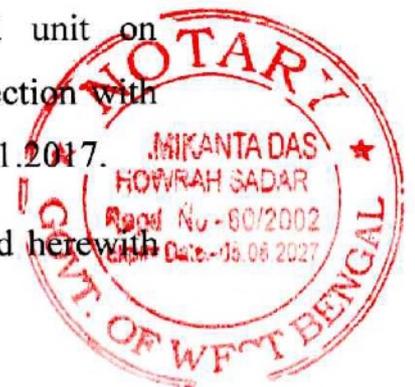
A photocopy of the said Closure Order is annexed herewith and marked by the letter and figure 'P-3'.

11. That Applicant lodged a complaint on 03.09.2024 with the West Bengal Pollution Control Board, inter alia, reporting to them about gross pollution and flouting of their Closure Order dated 24.06.2024 by M/s. ARCL Organics Ltd. and requested to issue a fresh closure order with disconnection of electricity.

A photocopy of the said complaint is annexed herewith and marked by the letter and figure 'P-4'.

12. That the Applicant also made an application under section 6 of the Right to Information Act, 2005 before the SPIO West Bengal Pollution Control Board, inter alia, requesting to be provided with (i) action taken report and inspection report in connection with the Applicant's complaint vide email dated 03.09.2024, (ii) copy of consent to operate/establish in respect of the above mentioned unit, (iii) copy of inspection report in connection with inspection held at the above mentioned unit on 05.04.2024, (iv) copy of inspection report in connection with inspection held at the above mentioned unit on 04.05.2018, (v) copy of inspection report in connection with inspection held at the above mentioned unit on 07.11.2017.

A photocopy of the said Application is annexed herewith and marked by the letter and figure 'P-5'.



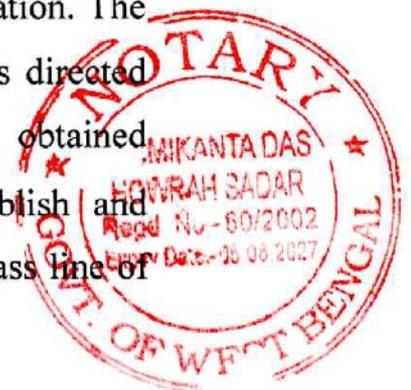
13. That the Applicant again lodged other complaints with the West Bengal Pollution Control Board afresh vide emails dated 02.10.2024 and 21.10.2024, inter alia, again bringing to their notice non-compliance by the unit and requesting to take necessary stern steps as may be warranted in the circumstances.

Photocopies of the emails are is annexed herewith and marked by the letter and figure 'P-6'.

14. That the Applicant on 16.11.2024 received information in connection with the RTI Application. The reply of the SPIO, West Bengal Pollution Control Board contained a copy of closure order dated 24.06.2024 copies of inspection report dated 07.11.2017, 04.05.2018, 05.04.2024, 15.07.2024 and 05.09.2024, and copy of the Consent to Operate dated 30.06.2022 issued to the unit curiously declaring therein that the consent categorisation mechanism of West Bengal Pollution Control Board is not applicable to the unit.

A photocopy of the reply of the SPIO along with all its annexures is annexed herewith and marked by the letter and figure 'P-7'.

15. That it is gathered from the inspection dated 05.09.2024 that newly installed Formaldehyde Plant-220 TPD and Phenolic Plant-12 TPD as extension of the unit were in operation. The unit has neither dismantled the extended portion as directed by West Bengal Pollution Control Board nor obtained Environmental Clearance (EC), Consent to Establish and Consent to Operate for the extended part. The by pass line of



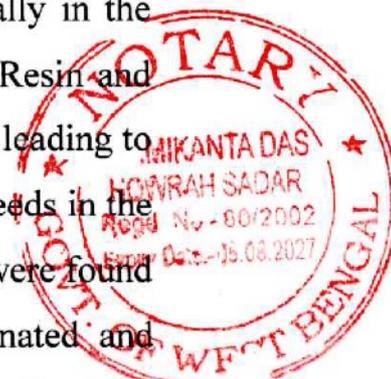
the ETP to the outside land was not closed, the house keeping of the unit was found very poor during inspection.

A photocopy of the said report is already annexed herewith as part of annexure 'P-7' in page nos. 55-59.

16. That the inspection report of the inspection conducted on 05.04.2024 reveals that the Urea Formaldehyde drier plant was in operation, very poor housekeeping was maintained and the factory premises was found full of dust particles, ETP was in operation but the sludge collection pump was not in operation. A bypass line from the ETP to the adjacent land was found in wet condition during inspection. ETP sludge from the Primary settling tank were stored in open place instead of sludge drying bed. Hazardous wastes were not stored in an environment friendly manner and found haphazardly in different places of the factory premises. NOC is required for Expansion project, the Expansion activity attracts EIA Notification 2006.

A photocopy of the said report is already annexed herewith as part of annexure 'P-7' in page nos. 67-75.

17. That the inspection report of the inspection conducted on 04.05.2018 reveals that ETP was observed to be in dilapidated condition, housekeeping is extremely poor, especially in the ETP area and the waste disposal area near Liquid Resin and FO storage tanks. The effluent storage pit, pipelines leading to ETP were in dilapidated condition and growth of weeds in the SDBs and other units of ETP was observed. Tanks were found to be rusted. The different units were not designated and maintained properly. Burnt residues were found in the ETP



area. Wastes were found scattered all over the ETP area. Oil spillage from FO tanks still exists. Wastes were stored in open area around the FO and Liquid Resin storage tanks.

A photocopy of the said report is already annexed herewith as part of annexure 'P-7' in page nos. 76-77.

18. That the inspection report of the inspection conducted on 07.11.2017 reveals that there was spillage of liquid resin and FO was observed near the liquid storage tank in the ETP area, housekeeping is extremely poor.

A photocopy of the said report is already annexed herewith as part of annexure 'P-7' in page nos. 78-79.

19. The findings of the inspection of West Bengal Pollution Control Board over years clearly depict that the unit is habitually and continuously violating environmental norms at least since 07.11.2017. The unit is not complying with order of the WBPCB issued under section 33A of Water (Prevention & Control of Pollution) Act, 1974 and section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and the Environment Protection Act, 1986.

20. The following are the list of violations amongst others :

- i. The unit is operating its Formaldehyde plant, Phenolic Resin plant, and Urea Formaldehyde plant without obtaining Environmental Clearance (EC) from SEIAA, West Bengal and without obtaining necessary permission from the West Bengal Pollution Control Board ;

- ii. The unit is operating its Formaldehyde plant, Phenolic Resin plant, and Urea Formaldehyde plant in violation of the industrial siting / location policy ;
- iii. The unit is causing air pollution by releasing toxic smoke and fumes into the air ;
- iv. The unit is flouting the Closure Order of the West Bengal Pollution Control Board ;
- v. The unit is draining effluents through bypass line into nearby vacant plots ;
- vi. There is deficit green cover within the unit complex;
- vii. Hazardous wastes are not kept in proper order contaminating the air, soil and water.

21. That it is very alarming how the unit is showing thumb to the rule of law by flouting Closure Order issued by the West Bengal Pollution Control Board thereby committed offence under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and the Environment Protection Act, 1986, amongst others.

22. That not just the said unit is causing gross pollution by operating its plants without complying with environmental norms and laws but also is setting glaring example for others to flout environmental norms by showing its high handed behaviour towards the West Bengal Pollution Control Board

23. That the project proponents are desperately carrying their polluting industrial activities by showing thumb to the rule of



law. It also transpires from the website of Parivesh (<https://parivesh.nic.in/>) and Department of Environment, Government of West Bengal (<https://environmentwb.gov.in>) that the project proponent did not even made any Application for grant of Environmental Clearance (EC) which their conduct of flouting environmental norms and laws.

Screenshots of the details as obtained from the respective websites are annexed herewith and marked by the letter and figure 'P-8'.

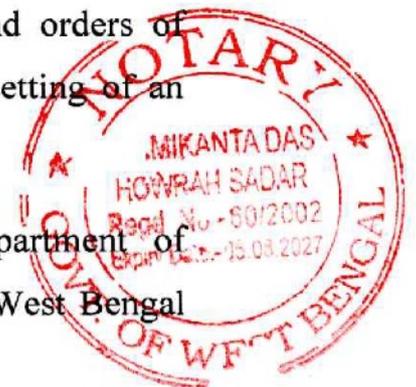
24. That the ecology of the area is devastated due to the continuous operation of the plants of M/s. ARCL Organics Limited. Continuous dumping of effluent and waste upon vacant land has damaged the ecology of the area.
25. That the inspection report, directions and closure orders of West Bengal Pollution Control Board reveal how the unit is flamboyantly flouting environmental norms and laws as if they are above the law.
26. It appears that such daylight flouting of environmental norms and laws is now a days order of the day in West Bengal for statutory authorities like the state pollution control board ordinarily choses to sit tight in enforcing their own orders until receiving directions from the Hon'ble Judiciary.
27. Your Applicant states that the Statutory Authorities that are entrusted with the duty to prevent pollution must monitor and take actions where they find any breach of the law. In the present case, however, it is observed that the authorities did not take any stern legal steps as a result of which the

environment is being plundered thereat. Mere issuing of directions is not enough but authorities must take steps to enforce such directions. Your Applicant wonders that there is barely any seriousness of the statutory authorities in the state in protecting the environment.

28. Your Applicant states that operation of Formaldehyde plant, Phenolic Resin plant, and Urea Formaldehyde plant without obtaining Environmental Clearance (EC) is blatant violation of EIA Notification, 2006. Operation of such plant in spite of Closure Order by the West Bengal Pollution Control Board is another serious violation of environmental norms and laws. The authorities ought to have issued a closure order with disconnection of electricity against the unit as well as initiated stern legal actions. The authorities however, instead, kept their hands stayed from the matter.

29. Your Applicant states that such lackadaisical approach of the West Bengal Pollution Control Board conveys a wrong message to the society. Issuing Consent to Establish or Operate in guise of diversification / modification / modernization / expansion of existing Red Category industry being M/s. ARCL Organics Limited situated within the municipal boundaries of Kolkata Metropolitan Area inspite of the fact that the unit is a habitual offender and has antecedents of violations of the EIA, Notification, 2006 and orders of West Bengal Pollution Control Board shall be setting of an incidence of national importance.

30. That it is quite unclear what stops the Department of Environment, Government of West Bengal and West Bengal



Pollution Control Board from implementing environmental norms and taking stern and effective actions against wilful and desperate violators of such norms. If the Department of Environment, Government of West Bengal and West Bengal Pollution Control Board will continue to show a lackadaisical approach towards acting on complaints by common citizens of the state and enforcing their own orders the environment will be devastated.

31. That the Department of Environment, Government of West Bengal and West Bengal Pollution Control Board ought to have been more active out of their own volition in stopping such gross violation of the environmental norms and laws.
32. That industrialisation is essential for the development of a state. Industries contributes immensely towards the society by generating employment and supporting the economy. However, by doing so they do not get any immunity to devastate the environment and flout laws of the country at their whims and wishes. Industrial activities must be carried on with a sense of responsibility towards the environment and by complying with all applicable laws for maintaining ecological balance and complying with the concept of sustainable development.
33. That without proper environmental impact assessment and without taking necessary pollution abatement measures no industry should be allowed to operate.
34. Appropriate directions of varied dimensions and of serious consequences in accordance with the law are required to be passed by this Hon'ble Tribunal to protect the environment



from devastation due to the illegal operation of M/s. ARCL Organics Limited at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S.- Maheshtala, District - South 24 Parganas, PIN – 700141 and such other or further orders to penalize the polluters, demolition of all plants constructed without obtaining Environmental Clearance (EC) and remedial measures for restoring the damages caused to the environment. The Hon'ble Tribunal may kindly like also to issue stern directions upon the Department of Environment, Government of West Bengal, i.e. the Respondent No. 3 and the West Bengal Pollution Control Board i.e. Respondent no. 5 herein who not only have neglected and failed to protect the environment of the state but also encouraged the flouters of laws by way of their conspicuous inaction.

35.It can hardly be disputed that a major part of the State of West Bengal is eco-sensitive and geologically fragile. Indiscriminate, illegal industrial activities in guise of economic development will be opposed to the geographical and ecological characteristics of the State. Such industrial activities would be completely opposed to the expected norms of 'Sustainable Development' which finds a statutory expression in the provisions of Section 20 of the National Green Tribunal Act, 2010. Every industrial activity has to be carried on keeping in mind the limitation expressed by nature, by the law, and environmental and ecological status of that area.

36.It is submitted that the conducts of the Respondent Authorities are contrary to every environmental legislation and principles

of environmental protection. In spite of issuing directions and getting knowledge about further damages being done to the environment due to illegal operation of M/s. ARCL Organics Limited. The authorities chose to sit tight over the issue for their own reasons.

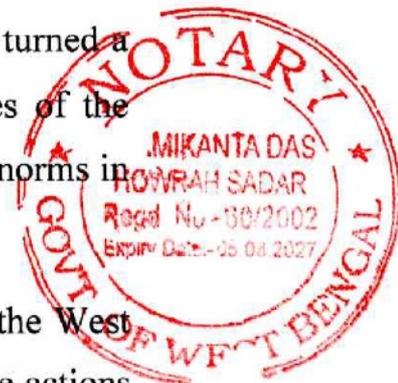
37. It is submitted that due to the rapid growth of the district and population explosion, the area around the said unit is already getting polluted. Illegal operation of the said unit is further aggravating the situation. Excessive industrial activities in violation of the siting criteria and EIA, Notification, 2006 is causing huge damage to the environment. Rampant discharge of toxic effluents and other waste into open land is further deteriorating the environment.

38. It is submitted that inspection reports of West Bengal Pollution Control Board dated as back as 2017 reveal that the said unit is a habitual offender and is devastating the environment continuously by showing thumb to the rule of law and orders of the West Bengal Pollution Control Board.

39. It is submitted that the respondents are oblivious to the fact that violation of the siting criteria and pollution by chemical resin industrial units is a grave health and hygiene concern.

40. It is submitted that the Respondent Authorities have turned a blind eye to the illegal polluting industrial activities of the private respondent and flouting of the environmental norms in the said area for their own reasons.

41. It is submitted that despite complaints and orders of the West Bengal Pollution Control Board no stern and effective actions

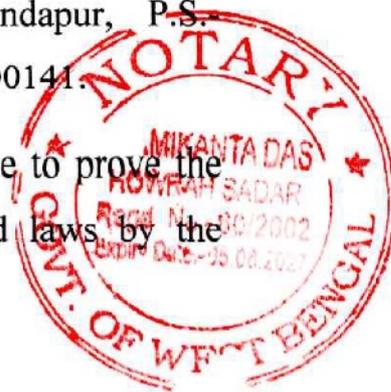


were taken by the Respondent Authorities and the said unit is still continuously running its industrial activities by polluting the environment and flouting environmental norms and laws. The Respondent Authorities have miserably failed in performance of their duties.

42. It is submitted that the detrimental effects of violation of the industrial siting policy and EIA, Notification, 2006, amongst others, is a grave concern which needs no elaboration.
43. The Respondents are in violation of several environmental laws and norms in so far as the manner in which the industrial activities of M/s. ARCL Organics Limited at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S.- Maheshtala, District - South 24 Parganas, PIN – 700141 are concerned.
44. That the Applicant having felt it necessary to protect the environment, ecology of the area which is being polluted due to the industrial activities of the Private Respondent, your Applicant begs to move the present application on the following amongst other grounds :

GROUNDS

- A. For that the Respondent No. 8 is knowingly devastating the ecology of the area by way of running their polluting industrial unit being M/s. ARCL Organics Limited at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, District - South 24 Parganas, PIN – 700141.
- B. For that the Applicant has enough evidence to prove the desperate violation of environmental norms and laws by the Private Respondent.



C. For that the Applicant has evidence to prove that the industrial activities are being carried on in violation of the industrial siting policy.

D. For that the Applicant has evidence to prove that the industrial activities are being carried on at the site without obtaining Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA), West Bengal.

E. For that the Applicant has drawn the attention of the concerned government authorities on several occasions vide emails to awaken their conscience which are enclosed for kind consideration of this Hon'ble Tribunal.

F. For that the West Bengal Pollution Control Board issued Closure Order against the said unit. Yet, the unit continued their illegal activities by flouting orders of the West Bengal Pollution Control Board.

G. For that government authorities ought to have taken stern effective legal actions against the polluters in stead of sitting tight over the menace.

H. For that government authorities ought to have taken stern effective legal actions against the perpetrators carrying on industrial activities without obtaining Environmental Clearance (EC) from the State Level Impact Assessment Authority, West Bengal (SEIAA).

I. For that the Respondent Authorities have a duty under the law to ensure that the environment is not being polluted by industrial units.



J. For that the failure of the Respondent Authorities to perform their duties has resulted in the present predicament and violation of several environmental laws.

K. For that the Respondent Authorities ought to have considered that operation of a red category industry in a densely populated city area is against the industrial siting policy.

L. For that the Respondent Authorities ought to have prevented the wrong doers from dumping effluents and waste upon vacant plots of land who candidly thwarted their authority itself.

M. For that the Respondent Authorities ought to have taken stern lawful steps for demolition of all industrial plants of M/s. ARCL Organics Limited constructed illegally.

N. For that the Respondent Authorities ought to have been more vigilant in monitoring the activities in and around city area, and not sitting tight even after receiving information of violations.

O. For that the failure of the respondents is violative of several environmental laws. It is also against the concept of sustainable development.

P. For that section 18 (1) read with section 14 & 15 of the National Green Tribunal Act, 2010, the Hon'ble Court has ample jurisdiction to adjudicate this matter.

Q. For that under section 18(2) of the National Green Tribunal Act, 2010, your Applicant is competent to file this application before this Hon'ble Tribunal.



LIMITATION:

The Applicant declares that as per the National Green Tribunal Act 2010 this Application is well within the prescribed time. The first cause of action arose on 21.08.2024 when the Applicant noticed pollution by the impugned industrial unit while passing along the area.

INTERIM RELIEF :

Pending disposal of the Application, the Applicant prays that this Hon'ble Tribunal be pleased to :

A. Direct the Private Respondent i.e. Respondent no. 8 to immediately stop all activities at M/s. ARCL Organics Limited at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S.- Maheshtala, District - South 24 Parganas, PIN – 700141 ;

B. Direct West Bengal Pollution Control Board i.e. Respondent no. 5 herein to issue a Closure Order along with disconnection of electricity against M/s. ARCL Organics Limited at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S.- Maheshtala, District - South 24 Parganas, PIN – 700141 ;

C. Direct the Respondent Authorities to submit remedial measures for recovering the damages already caused to the environment due to violation of environmental norms and laws, and due to illegal operation of the plant of M/s. ARCL Organics Limited ;

And pass any such further order or orders as this Hon'ble Tribunal may deem fit and proper up on considering the facts and circumstances of the case.

PRAYER

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to :

A. Admit the Application and issue notice upon the Respondents ;

B. Constitute a committee comprising of officials from Central Pollution Control Board, Department of Environment, Government of West Bengal, West Bengal Pollution Control Board and the District Administration to visit the site in question and submit a report before this Hon'ble Tribunal ;

C. Direct the Respondents to demolish/dismantle and remove all structures/industrial plants illegally constructed without obtaining Environmental Clearance (EC) and Consent to Establish and Operate at M/s. ARCL Organics Limited at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S.- Maheshtala, District - South 24 Parganas, PIN – 700141 ;

D. Direct the Private Respondent i.e. Respondent no. 8 herein to immediately stop all industrial activities ;

E. Direct the West Bengal Pollution Control Board not to issue Consent to Establish and/or Operate in guise of diversification / modification / modernization / expansion of existing Red Category industry being M/s. ARCL Organics Limited situated within the municipal boundaries of Kolkata Metropolitan Area since the unit is a habitual offender and has antecedents of violations of the EIA, Notification, 2006 and orders of West Bengal Pollution Control Board ;



F. Direct Central Pollution Control Board, West Bengal Pollution Control Board and SEIAA, West Bengal to jointly calculate environmental compensation applicable to the erring unit, and Direct West Bengal Pollution Control Board to impose such environmental compensation upon the Respondent no. 8 and ensure proper utilisation of such environmental compensation only for protection, restoration of environment already damaged and development thereof, and nothing otherwise ;

G. Direct the Respondent Authorities to submit remedial measures for recovering the damages already caused to the environment due to violation of environmental norms and laws, due to illegal operation of M/s. ARCL Organics Limited ;

H. Impose exemplary penalty upon the perpetrators in regards to the concept of "Polluter pays Principle" ;

I. Pass necessary strictures against all Respondent Authorities who kept their eyes blind in spite of being aware and being repeatedly informed about serious violation of environmental norms and laws by M/s. ARCL Organics Limited;

J. Direct the Respondent Authorities to take all steps to ensure that the ecology of the impugned area is restored ;

K. Issue an order to constitute a high level committee to monitor the demolition of the illegal industrial unit as penal measure and execution of remedial measures, and submit periodical reports to this Hon'ble Tribunal;

And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary upon considering the facts and circumstances of the case.

VERIFICATION

I, Ankur Sharma son of Shri Ambooj Sharma, aged about 27 years, residing at 13/3, Dr. P. K. Banerjee Road, P. S. & District – Howrah, West Bengal, PIN – 711101 state that I am the Applicant of this Application. I do hereby verify the contents of paragraphs no. 1 to 23 and the rest are true to the best of my knowledge, and are my humble prayers before your Lordship and I have not suppressed any material facts herein.

Date: 17/12/2024

Ankur Sharma

Place: Howrah

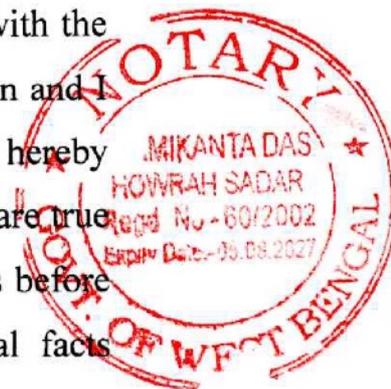
Applicant

Before the Notary Public
Howrah

KT Dec/248/24

AFFIDAVIT

I, Ankur Sharma son of Shri Ambooj Sharma, aged about 27 years, residing at 13/3, Dr. P. K. Banerjee Road, P. S. & District – Howrah, West Bengal, PIN – 711101 state that I am the Applicant of this Application and I am well conversant with the facts and circumstances of the instant Original Application and I am competent to swear and affirm this Affidavit. I do hereby verify the contents of paragraphs no. 1 to 23 and the rest are true to the best of my knowledge, and are my humble prayers before your Lordship and I have not suppressed any material facts herein.



Date: 17/12/2024

Ankur Sharma

Place: Howrah

Applicant

SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME BY THE DEPONENT ON
IDENTIFICATION OF ADVOCATE

Place: Judge's Court
Howrah 711101
W.B. India

LAXMIKANTA DAS
NOTARY HOWRAH
Govt. of West Bengal

Identified by

Ayushi Kulkarni
F/498/371/2021

17 DEC 2024

Industrial Siting / Locational Policy in West Bengal

A. Red category industries

- (a) Setting up of any Red category industry is not permitted within municipal areas of Kolkata Metropolitan Area (KMA) and within municipal areas of Burdwan district except Jamuria Industrial Estate. These can however be set up beyond the municipal areas of KMA and Burdwan district with adequate pollution abatement system subject to site clearance by local authority.
- (b) However, for Red category industry / industrial activity in following serial nos., the consideration for siting within municipal areas of KMA and municipal areas of Burdwan district is location specific and will be decided by the Board.

Sl. No.	Industry / Activity Type
RED 1	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules, 1989 as amended)
RED 2	Only heavy engineering including ship building (with investment on plant and machinery > 10 crores)
RED 5	DG Set of capacity > 5 MVA
RED 9	Power generation plants (applicable only for Waste to Energy plants)
RED 23	Airports and Commercial Air Strips (for airports having waste water generation > 100 KLD.)
RED 30	Health-care establishment (as defined in BMW Rules) for waste water generation > 100 KLD or with incinerator or both
RED 31	Hotels (3 star and above) and hotels having ≥ 100 rooms or waste-water generation ≥ 100 KLD
RED 39	Railway locomotive work shop / Integrated road transport workshop / service centers having waste-water generation ≥ 100 KLD
RED 42	Ship breaking activities
RED 43	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
RED 46	Ports and harbour, jetties and dredging operations
RED 62	Common treatment and disposal facilities (CETP, effluent conveyance project, incinerator, MSW sanitary landfill site, STP only)
RED 64	Industrial estates / parks / complexes / areas / export processing zones / SEZs / biotech parks (for Red Category member industries and only activities which do not attract siting restrictions)

- (c) Diversification / modification / modernization / expansion of existing Red Category industry situated within the municipal boundaries of KMA is allowed on a case to case basis considering the location of industry, type of activity, environmental impact, environmental pollution management proposal for such activity.

Orange category industries

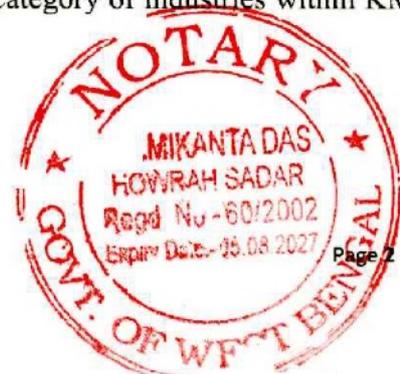
- (a) Setting up of any Orange category industry is not permitted within Kolkata Municipal Corporation (KMC) and Howrah Municipal Corporation (HMC) areas (except industrial estates in KMC and HMC area). These can however be set up beyond the KMC and HMC areas and in industrial estates in KMC and HMC area with adequate pollution control measures subject to site clearance by local authority.



- (b) However, for Orange category industry/industrial activity in following serial nos., the consideration for siting within KMC and HMC areas will be location specific and will be decided by the Board.

Sl. No.	Industry / Activity Type
ORANGE 1	Dismantling of rolling stocks (wagons / coaches)
ORANGE 18	Railway locomotive workshops / integrated road transport workshop / Automobile servicing, repairing and painting having waste water generation < 100 KLD) (excluding only fuel dispensing)
ORANGE 21	Building and construction projects >20,000 sq.mtr. built up area (waste water generation <100 KLD)
ORANGE 25	DG set of capacity >1 MVA but <5 MVA
ORANGE 37	Hot mix plants
ORANGE 38	Hotels (< 3 star) or hotels having >20 rooms and < 100 rooms having waste-water generation <100 KLD and >10 KLD, and / or having coal / oil fired boiler / heater / oven etc. [including restaurants with capital investment on land, building, plant and machinery >30 lac]
ORANGE 50	Mechanized laundry using oil fired boiler
ORANGE 51	Modular wooden furniture from particle board, MDF, sawn timber etc., ceiling tiles / partition board from saw dust, wood chips etc. and other agricultural waste using synthetic adhesive resin, wooden box making (with boiler)
ORANGE 52	New highway construction projects
ORANGE 54	Paint blending and mixing (ball mill) [including construction chemicals manufacturing by mixing]
ORANGE 55	Paints and varnishes (mixing and blending)
ORANGE 56	Plyboard manufacturing (including veneer and laminate) with oil fired boiler / thermic fluid heater (without resin plant)
ORANGE 59	Printing press
ORANGE 73	Dry cell battery (excluding manufacturing of electrodes) and assembling and charging of acid lead battery in micro scale
ORANGE 74	Pharmaceutical formulation and related R&D
ORANGE 84	Airports and commercial air strips (waste water generation < 100 KLD)
ORANGE 87	Health-care Establishment (as defined in BMW Rules) for waste water generation ≤100 KLD or with incinerator or both
ORANGE 89	Heavy engineering (investment on plant and machinery ≤10 crore)
ORANGE 90	Waste to Energy plants upto 15 MW capacity
ORANGE 92	Infrastructure development project

- (c) Activity under sl. no. 16 (Almirah, grill manufacturing - dry mechanical process and with painting) is not permitted in municipal areas of West Bengal.
- (d) Activity under 71 (Transformer repairing / manufacturing (dry processing only) is not permitted in congested areas.
- (e) There is no restriction for allowing expansion of Orange Category of industries within KMC and HMC area without prejudice to any existing Order.



C. Green category industries

- (a) Setting up of any Green category industry is permitted in any area of West Bengal with adequate pollution control measures subject to the site clearance by local authority.
- (b) However, for Green category industry / industrial activity in following serial nos., the consideration for siting will be location specific and will be decided by the Board.

Sl. No.	Industry / Activity Type
GREEN 33	Poultry, Hatchery and Piggery
GREEN 41	Rubber goods industry (with oil / gas operated baby boiler \leq 2 TPH steam generation capacity)
GREEN 62	Synthetic detergent formulation (excluding LABSA manufacturing)
GREEN 13	Chilling plant, cold storage and ice making (including only chilling of fish)
GREEN 56	Cutting, sizing and polishing of marble stone
GREEN 58	Flyash export, transport & disposal facilities
GREEN 59	Mineral stack yard / railway sidings

D. White category industries

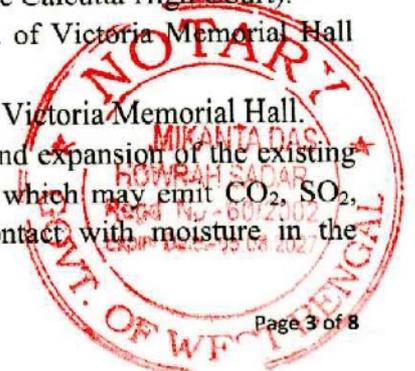
- (a) There is no necessity of obtaining consent for White Category of industries and an intimation to WBPCB is sufficient.
- (b) WHITE 37 (Almirah, grill manufacturing) is not permitted in municipal areas of West Bengal.
- (c) Industry / industrial activity mentioned in the White category is permitted in any area in West Bengal subject to site clearance by local authority.

E. Exempted category industries

- (a) Industry / industrial activity mentioned in the Exempted category is permitted in any area in West Bengal subject to site clearance by local authority.
- (b) Industry / industrial activity mentioned in the Exempted category need not apply for either 'Consent to Establish' or 'Consent to Operate' from the Board.

F. Special Restrictions

- (a) Specific 60 categories of water intensive industries (Annexure-1) are not permitted in within 10 Km. radius (specified Mouzas mentioned in Annexure-2) around the integrated leather complex at Bantala.
- (b) For area around Victoria Memorial Hall (as per Order of the Hon'ble Calcutta High Court):-
- All hotels and restaurants situated within a radius of 3 Km. of Victoria Memorial Hall shall use cleaner fuels such as LPG.
 - No dry leaf is allowed to be burnt within a radius of 3 Km. of Victoria Memorial Hall.
 - There will be total ban on establishing new industrial units and expansion of the existing industries within 10 Km. from the Victoria Memorial Hall which may emit CO₂, SO₂, NO_x or other gaseous substance which form acids in contact with moisture in the atmosphere.



- (c) Green Category industries will be allowed to operate in the premises vacated by tanneries earlier operating at Tiljala, Topsia, Tangra and Pagladanga area within KMC. Consent to Establish and Consent to Operate for such Green category industries will be issued by the Board only.
- (d) For East Kolkata Wetland (declared as a RAMSAR site) area:-
[Order no. S/EN/487/177/08 dated 03.03.2008 of Department of Environment, Govt. of West Bengal read with The East Kolkata Wetlands (Conservation and Management) Act, 2006 published vide No. 404-L dated 31.03.2006]
- (i) Local authority should not issue any license or building plan for any commercial activity without clearance from the East Kolkata Wetland (EKW) Authority.
 - (ii) Land & Land Reforms Department of the concerned area will not issue any certificate for change of character of land without clearance from the EKW Authority.
 - (iii) The occupiers of EKW areas cannot transfer land to any person(s) in any manner through Deed of Sale, or through providing lease or tenancy right, without clearance from the EKW Authority.
 - (iv) The Registration Authority of land or houses in the EKW area shall not allow registration of land, house or pond of EKW area (specified in Annexure-3) without clearance from the EKW Authority (<http://www.ekwma.com>).
 - (v) The occupiers of EKW areas may approach the Member Secretary, EKW Authority for obtaining necessary clearance for transfer of land and EKW Authority will consider such prayer within 2 months from the receipt of such application.
- (e) For Kalyani and Gayeshpur Industrial Estate:-
- (i) Setting up new red category of industries will be allowed in the vacant plots of Block-D of Kalyani Industrial area excepting Plot No. 39. Expansion of existing red category of industries in the area will also be permitted.
 - (ii) Setting up of new red category of industries in the vacant plots and in the premises of closed units in Phase-II of WBIDC of Kalyani Industrial Estate, Block-A will be allowed on a case to case basis considering the environmental pollution load of the proposed unit.
 - (iii) Setting up new red category of industries in the closed industrial premises of Phase-I of WBIDC and/or in Gayeshpur will be allowed on a case to case basis comparing the pollution load of the proposed unit with that of the closed units. Expansion of red category of industries will also be permitted on a case to case basis considering the pollution load of the proposed activity.
- (f) Hotels, restaurants and resorts are not to be developed within a radius of 1 km. of reserve forests area, notified wild life sanctuaries within the State of West Bengal without prior permission of the Department of Tourism, Government of West Bengal.



Annexure-1

List of Industries restricted in Mouzas as mentioned in Annexure-2

1. Distillery including Fermentation industry
2. Sugar (excluding khandsari)
3. Fertiliser (Basic) (excluding formulation)
4. Pulp & Paper (paper manufacturing with or without pulping)
5. Basic Drugs & Pharmaceuticals (excluding formulation)
6. Chlor - alkali
7. Dyes and Dye-intermediates
8. Pesticides (excluding formulation)
9. Oil refinery (Mineral oil or Petro refineries)
10. Tanneries
11. Petrochemicals (Manufacture of and not merely use of as raw material)
12. Cement
13. Thermal power plants
14. Iron and Steel (Involving processing from ore / scrap / integrated steel plants)
15. Zinc smelter
16. Copper smelter
17. Aluminium smelter
18. Synthetic rubber
19. Rubber goods industry (with boiler)
20. Ferrous & Non - ferrous metal extraction (different furnaces & smelting), refining, casting, forging, alloy making etc.
21. Paints and varnishes (excluding units with only blending / mixing)
22. Pigments and intermediates
23. Lubricating oils, greases or petroleum - based products (excluding blending at normal temperature)
24. Synthetic & natural fibre including rayon, tyre cord, polyester filament yarn & raw woolen, raw silk
25. Synthetic detergent (excluding formulation) and soap (with steam boiling)
26. Chemical, petrochemical and electrochemicals, manufacture (including distillation) of acids such as Sulphuric Acid, Nitric Acid, Phosphoric Acid etc.
27. Industrial or inorganic gases
28. Chlorates, perchlorates and peroxides
29. Glue and gelatine
30. Integrated textile mills (processing involving scouring, bleaching, dyeing, printing or any effluent / emission generating process)
31. Vegetable oils processing including solvent extracted oils, hydro-genated oils.
32. Industry or process involving metal treatment or process such as pickling, surface coating (excluding spray, manual brush, dip painting, paint baking, paint stripping), heat treatment (only cyaniding), phosphating or finishing etc.
33. Electroplating operations
34. Galvanizing operations
35. Asbestos and asbestos-based industries
36. Slaughter houses and meat processing units
37. Steel and steel products including coke plants involving use of any of the equipment such as blast furnaces, open hearth furnace, induction furnace or arc furnace etc. or any of the



- operations or processes such as heat treatment, acid pickling, rolling or galvanizing etc.
38. Power generating plants (excluding D.G. Sets)
 39. Lime manufacturing
 40. Phosphate rock processing plants
 41. Coke making, coal liquefaction, coal tar distillation or fuel gas making, coke briquetting (excluding sundrying)
 42. Phosphorous and its compounds
 43. Processes involving chlorinated hydrocarbons
 44. Chlorine, fluorine, bromine, iodine and their compounds
 45. Hydrocyanic acid and its derivatives
 46. Milk processing and dairy products (Integrated Project)
 47. Industry or process involving foundry operations
 48. Rubber chemicals
 49. Electrochemicals
 50. Food and food processing (with more than Rs.20 lac investment on plant and machinery)
 51. Dyeing of fabrics, yarns etc.
 52. Bone Mill
 53. Phenolic products
 54. Radioactive elements
 55. Stone crushing
 56. Rolling mill
 57. Shellac processing
 58. Plyboard manufacturing (with captive resin manufacturing plant)
 59. Acid lead batteries
 60. Lead Smelting



Annexure-2

List of Mouzas within 10 km. radius of Kolkata Leather Complex

Police Station: Bhangore

Sl.No.	J.L.No.	Name of Mouza
1	2	Kochpukurria
2	3	Jotibhirn
3	4	Hatgachha
4	5	Nadia
5	6	Oharmatala Pachuria
6	7	Kulberia
7	8	Chanda Kanthalberia
8	9	Hatisala
9	10	Bhagabanpur
10	12	Dakshih Khairpur
11	13	Tarahadia
12	14	Swastayangachhi
13	15	Anantapur
14	17	Uttar Ghazipur
15	18	Uriapara
16	22	Jaynagar
17	23	Naoabad
18	24	Pithapukuria
19	25	Jiranchachhi
20	26	Wari
21	27	Beonta
22	28	Paikan
23	29	Chariswar
24	30	Sukpukuria
25	31	Krolbaria
26	32	Karaidanga
27	33	Bhatipota
28	34	Kharamba
29	35	Gangapur
30	36	Andulgari
31	37	Mousal
32	38	Taradah Kapasati
33	39	Narayantala
34	40	Ushpara
35	41	Bairampur

Sl.No.	J.L.No.	Name of Mouza
36	42	Biqhari
37	43	Dakshin Gazipur
38	44	Ghomineghi
39	45	Bamumia
40	46	Kachua
41	47	Uttar Mashikelbaria
42	48	Norgalbeki
43	49	Seduli
44	50	Majherhat
45	51	Uttar Kashipur
46	52	Chandihat
47	56	Bhogati
48	61	Bankachua
49	62	Kantadanga
50	63	Sonpur
51	64	Rampur
52	65	Nimkuria
53	66	Dheati
54	67	Sanpukuria
55	68	Uttar Rajapur
56	69	Chakbaria
57	70	Jawpur
58	71	Chak Maricha
59	72	Maricha
60	73	Serpur
61	74	Narayanpur
62	75	Madhabpur
63	76	Hosaidara
64	77	Taldighi
65	78	Kasiadanga
66	79	Maheshpukuria
67	80	Kasinagar
68	81	Sundia
69	82	Kamarhati
70	83	Dari Madhabpur

Sl.No.	J.L.No.	Name of Mouza
71	84	Amreswar
72	85	Dara
73	86	Padmapuria
74	87	Malancha
75	88	Chak Barali
76	89	Bhangore Raghunathpur
77	90	Panapur
78	91	Uttar Khatalia
79	92	Gobindapur
80	99	Ghatakpur
81	100	Kalikapur
82	101	Nalmuri
83	102	Ranigachhi
84	103	Balipur
85	104	Chak Bhika
86	105	Bazarati
87	106	Bangoda
88	107	Karunarhati
89	108	Dharmatala
90	109	Dakshin Kasipur
91	110	Satbaria
92	114	Jalalabad
93	115	Kasinathpur
94	116	Chandaneswar
95	117	Bausahar
96	118	Chungri
97	119	Sankshar
98	120	Erenda
99	121	Sainhati
100	122	Sangachhi
101	123	Jagulgachhi
102	141	Situri

Police Station: Rajarhat

Sl. No.	J.L. No.	Name of Mouza
1.	18	Mahishbathan
2.	19	Thakdari
3.	20	Mahishgot
4.	23	Ghuni
5.	24	Jatragachhi
6.	25	Kadampukur
7.	32	Mahammadpur
8.	33	Chak Pachuria

Sl. No.	J.L. No.	Name of Mouza
9.	34	Baligori
10.	35	Chhapna
11.	36	Patharghata
12.	37	Bauragari
13.	38	Jhalgachhi
14.	39	Kasinathpur
15.	40	Kalikaour
16.	41	Umarhati

Sl. No.	J.L. No.	Name of Mouza
17.	42	Jamalpara
18.	49	Sikharpur
19.	50	Bazelari
20.	51	Arbelia
21.	52	Bagu
22.	53	Naoabad
23.	54	Hadarait
24.	55	Akandakesri

Police Station: Sonarpur

Sl. No.	J.L. No.	Name of Mouza
1	1	Chak Kolarkhal
2	6	Ranabhutia
3	7	Kantipota
4	8	Bhagabanpur
5	9	Kharki
6	10	Deara
7	11	Kheadaha
8	12	Khodhati
9	13	Goalapota
10	14	Kumarpukuria
11	15	Tardaha
12	16	Tihuria
13	17	Nayabad

Sl. No.	J.L. No.	Name of Mouza
14	18	Gangajouru
15	19	Dihi
16	20	Chandpur
17	21	Khurigachhi
18	23	Ghasiara
19	25	Jagadishpur
20	26	Radhanagar
21	27	Gopalpur
22	28	Araoalch
23	29	Hasanpur
24	41	Kamrabandh
25	91	Samukpota
26	92	Protapnagar

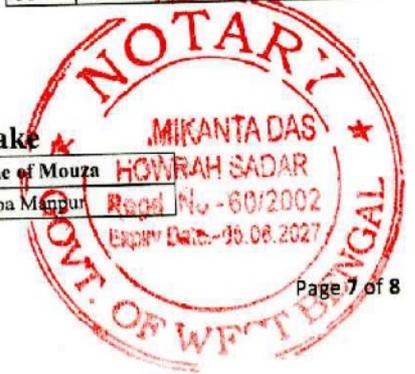
Sl. No.	J.L. No.	Name of Mouza
27	93	Garal
28	94	Metiar
29	95	Kalikapur
30	96	Muragacha
31	97	Natagachhi
32	105	Chakbaria
33	106	Makrampur
34	107	Kustia
35	108	Sangur
36	109	Nabhasan

Station: Kasha

Sl.No.	J.L.No.	Name of Mouza
1	2	Dhapa

Station: Salt Lake

Sl.No.	J.L.No.	Name of Mouza
1	1	Dhapa Mangur



Annexure-3

District	Police Station	Mouza	J.L. No.	Area	Sl.No. as shown in the map in Schedule-II
(1)	(2)	(3)	(4)	(5)	(6)
24-Parganas (South)	Tiljola	Dhapa	2	as specified in Table 1	1
		Chowbaga	3	as specified in Table 2	2
		Bonehtala	4	as specified in Table 3	3
		Dhalenda	8	as specified in Table 4	4
		Paschim Chowbaga	9	as specified in Table 5	5
		Nonadanga	10	as specified in Table 6	36
	Sonarpur	Chak Kolar Khal	1	as specified in Table 7	6
		Karimpur	2	as specified in Table 8	7
		Jagatipota	3	as specified in Table 9	8
		Mukundapur	4	as specified in Table 10	9
		Atghara	5	as specified in Table 11	10
		Ranabhatia	6	as specified in Table 12	11
		Kantipota	7	as specified in Table 13	12
		Bhagabanpur	8	as specified in Table 14	13
		Kharki	9	as specified in Table 15	14
		Deara	10	as specified in Table 16	15
		Kheadaha	11	as specified in Table 17	16
		Khodahati	12	as specified in Table 18	17
		Goalpota	13	as specified in Table 19	18
		Kumapukuria	14	as specified in Table 20	19
		Tardaha	15	as specified in Table 21	20
		Tihuria	16	as specified in Table 22	21
		Nayabad	17	as specified in Table 23	22
		Samukpota	91	as specified in Table 24	23
		Pratapnagar	92	as specified in Table 25	24
		Garal	93	as specified in Table 26	25
	Kolkata Leather Complex	Dakshin Dhapa Manpur	1	as specified in Table 27	34
		Dhapa Manpur (presently Kochpukur)	2	as specified in Table 28	35
		Hatgachha	4	as specified in Table 29	26
		Haldia	5	as specified in Table 30	27
		Dharmatala Pachuria	6	as specified in Table 31	28
		Kulberia	7	as specified in Table 32	29
Beonta		27	as specified in Table 33	30	
Tardaha Kapashati	38	as specified in Table 34	31		
Purba Jadabpur	Kalikapur	20	as specified in Table 35	33	
24-Parganas (North)	South Bidhan Nagar	Dhapa Manpur	1	as specified in Table 36	32
	Rajarhat	Thakdari	19	as specified in Table 37	37

Note: Table 1-37 available at <http://www.ekwma.com>





West Bengal Pollution Control Board
 (Department of Environment, Government of West Bengal)
 Paribesh Bhawan, Bldg. 10A, Block LA
 Sector III, Salt Lake, Kolkata 700 106
 Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
 Fax: 2335-2813

Memo No. 25-10/WPB-C(II)/86

Date: 06/02/2018

DIRECTION

WHEREAS, M/s. ARCL Organics Ltd. (hereinafter referred to as the industry) located at Rampur, Budge Budge Trunk Road, P.O.- Gobindapur, P.S.- Maheshtala, Dist.- South 24 Parganas, Pin-700141 is engaged in production of resin (PF & UF).

AND WHEREAS, the industry possesses total 6 nos. resin kettles - 4 nos. in UF section and 2 nos. in PF section, 1X2.4 TPH oil fired boiler, 1X12 TPD oil fired PF drier, 1X15 TPD oil fired UF drier. The boiler is provided with a stack of height 22m from G.L., PF drier & UF drier are provided with separate cyclone separator followed by a stack of height 18m and 20m respectively from G.L.

AND WHEREAS, the industry was inspected by the official of the West Bengal Pollution Control Board (hereinafter referred to as the Board) on 07/11/2017. During inspection only the UF section was found in operation. Emission sampling of the stack connected to UF drier was conducted during inspection and the industry miserably failed to comply with **PM emission standard (1225.63 mg/Nm³)** against the permissible limit of 150 mg/Nm³.

AND WHEREAS, the industry has an effluent treatment plant (ETP) comprising of 2 nos. collection tank, Potassium permanganate addition tank, caustic solution addition tank, alum addition tank, primary settling tank, holding tank, aeration tank 1, secondary settling tank 1, aeration tank 2, secondary settling tank 2, gravity filter & activated carbon filter. During inspection the ETP was in operation. Spillage of liquid resin and furnace oil was observed near the storage tanks in the ETP area. Housekeeping is extremely poor. Similar observation was made during inspection on 04/05/2017 and the industry was directed by the regional office vide letter dated 05/05/2017 to take preventive measures.

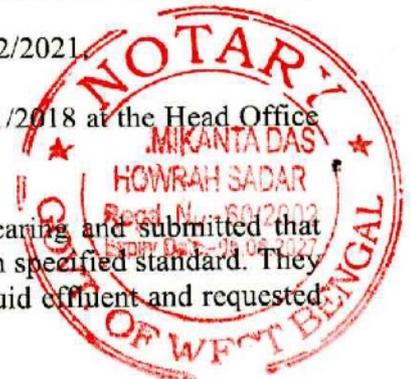
Effluent sampling was carried out during inspection on 07/11/2017 and the result shows compliance. The industry earlier failed to comply with the effluent discharge standard during effluent sampling on 04/05/2017 which is tabulated below:

Date of sampling	Sampling point	Parameter	Results obtained	Permissible limit
04/05/2017	Outlet of ETP	Sulphide	17.54 mg/l	2 mg/l
		Zinc	1.28 mg/l	0.5 mg/l

AND WHEREAS the Consent to Operate of the industry is valid upto 31/12/2021.

AND WHEREAS, the industry was called for a technical hearing on 16/01/2018 at the Head Office of the Board for violation of environmental norms as recorded above.

AND WHEREAS, the representatives of the industry appeared in the hearing and submitted that they would take necessary corrective action to maintain the PM level within specified standard. They stated that there is no source of sulphide and zinc contamination in the liquid effluent and requested to review it.



NOW THEREFORE, considering the submission of the industry, **M/s. ARCL Organics Ltd.** located at Rampur, Budge Budge Trunk Road, P.O.- Gobindapur, P.S.- Maheshtala, Dist.- South 24 Parganas, Pin-700 141 is hereby directed as follows :

- i. **That**, the industry shall take necessary measures within 31st March, 2018 to bring down the PM level within permissible standard.
- ii. **That**, the industry shall submit a **Bank Guarantee** (proforma enclosed) of **Rs.5,00,000/-** (Rupees five lakh) only, valid for twelve [12] months within fifteen [15] days from the date of issuance of this order in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Corporation Bank IFSC Code CORP 0000663)** as an assurance to comply with the above directions.

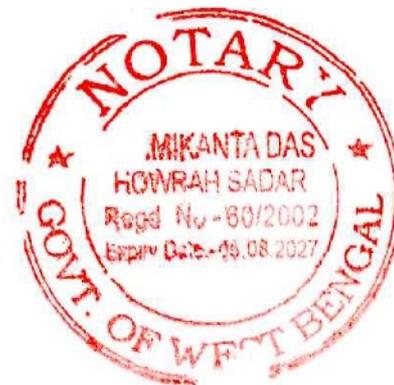
The Environmental Engineer, Alipore Regional Office is requested to conduct an inspection of the industry after 31st March, 2018 to verify the status. They shall also check the sources of sulphide and zinc contamination in the liquid effluent. In case of any further non-compliance, Board will initiate strict regulatory action like closure with disconnection of electricity of the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act 1981 and the Environment (Protection) Act, 1986.

This order has the approval of the Competent Authority.

By Order,

Sd/-
Sr. Environmental Engineer & In-Charge
Operation & Execution Cell
West Bengal Pollution Control Board





-40-

West Bengal Pollution Control Board
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, Bldg. 10A, Block LA
Sector III, Salt Lake, Kolkata 700 106
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
Fax: 2335-2813

Memo No. 186-10/WPB-C(II)/86

Date: 27/07/2018

DIRECTION

WHEREAS, M/s. ARCL Organics Ltd. (hereinafter referred to as the industry) located at **Rampur, Budge Budge Trunk Road, P.O.- Gobindapur, P.S.- Maheshtala, Dist.- South 24 Parganas, Pin-700 141** is a resin (PF & UF) manufacturing plant having 1X2.4 TPH oil fired boiler, 1X12 TPD oil fired PF drier, 1X15 TPD oil fired UF drier. The industry possesses total 6 nos. resin kettles, 4 nos. in UF section and 2 nos. in PF section. The boiler is provided with a stack of height 22m from G.L., PF drier & UF drier are provided with separate cyclone separator followed by a stack of height 18m and 20m respectively from G.L.

AND WHEREAS, the industry inspected by the official of West Bengal Pollution Control Board (hereinafter referred to as the Board) on 04/05/2018. During inspection only the PF section was found in operation. The industry has an effluent treatment plant (ETP) comprising of 2 nos. collection tank, Potassium permanganate addition tank, caustic solution addition tank, alum addition tank, primary settling tank, holding tank, aeration tank 1, secondary settling tank 1, aeration tank 2, secondary settling tank 2, gravity filter & activated carbon filter. During inspection the effluent storage pit, pipelines leading to ETP were found in dilapidated condition and growth of weeds was observed in the sludge drying bed and other units of the ETP.

AND WHEREAS, spillage of liquid resin has been controlled, but oil spillage still observed near the storage tanks. Wastes are stored in open area near the FO and liquid resin storage tanks. Housekeeping is extremely poor, especially in the ETP area. Stack emission monitoring of the PF drier was carried out during inspection and the industry has complied with the PM emission standard.

AND WHEREAS, earlier Board has issued direction on 06/02/2018 imposing bank guarantee of Rs.5 lakh for such non-compliances. The industry has submitted the BG which is valid till 14/02/2019. The Consent to Operate of the industry is valid upto 31/12/2021.

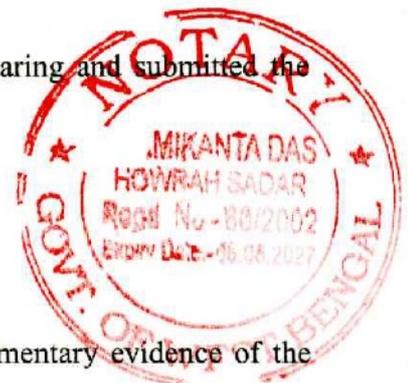
AND WHEREAS, it is noticed that in spite of issuance of direction by the Board dated 06/02/2018, the industry did not pay serious attention towards improvement of environmental compliance.

AND WHEREAS, the industry was called for a technical hearing on 26/06/2018 at the Head Office of the Board for violation of environmental norms as recorded above.

AND WHEREAS, the representatives of the industry appeared in the hearing and submitted the following :

- i. Surrounding area of the ETP is being concreted
- ii. Equipments and pipelines have been cleaned and painted
- iii. Damaged pits will be repaired soon
- iv. Construction work of shed over the dump yard is in progress.

The industry has also submitted few photographs on 29/06/2018 as documentary evidence of the above jobs and stated that the jobs will be completed within 31st July, 2018.



NOW THEREFORE, considering the above, **M/s. ARCL Organics Ltd.** located at **Rampur, Budge Budge Trunk Road, P.O.- Gobindapur, P.S.- Maheshtala, Dist.- South 24 Parganas, Pin-700 141** is hereby directed to complete the modification jobs related to ETP and other environmental issues as mentioned above within 31st July,2018 and submit compliance report to the Board.

50% of the existing bank guarantee amount, i.e., Rs. 2.50 lakh stands forfeited for the aforementioned non-compliances.

Concerned regional office of the Board will conduct inspection of the industry after receiving the compliance report to verify the status.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act 1981 and the Environment (Protection) Act, 1986.

This order has the approval of the Competent Authority.

By Order,

Sd/-

**Sr. Environmental Engineer & In-Charge
Operation & Execution Cell
West Bengal Pollution Control Board**





LIFE
Lifestyle for
Environment
-10/WPB-h(11)/18

Memo No.

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in
Date: /06/2024

CLOSURE ORDER

WHEREAS, M/s. ARCL Organics Ltd. (hereinafter referred to as the industry) located at **B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141** has been obtained Consent to Operate for manufacturing of resin (PF & UF) which is valid upto 31.12.2026.

AND WHEREAS, the industry was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 05/04/2024. During inspection the unit was found in operation and the following observations were made by the inspecting official:-

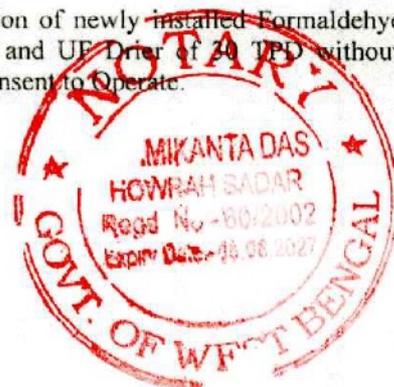
- The unit has Phenol Formaldehyde Drier Plant (PFDP) of capacity 15 TPD and Urea Formaldehyde Drier Plant (UFDP) of capacity 20 TPD having 1X4 TPH oil fired boiler, 1X12 TPD oil fired PF drier, 1X15 TPD LDO fired Hot Air Generator (HAG).
- During inspection the UF drier plant was in operation. PF drier plant was not in operation.
- Housekeeping of the unit was found to be very poor and the factory premises was found full of dust particles.
- The unit has an effluent treatment plant (ETP) comprising of collection tank (2 nos.), KMnO4 addition tank, caustic solution addition tank, alum addition tank, primary settling tank, holding tank, aeration tank, secondary settling tank-1, aeration tank-2, secondary settling tank-2, gravity filter & activated carbon filter and finally discharge to municipal drain.
- The ETP was in operation during inspection but the sludge collection pump was not in operation. A bypass line of the ETP was found in wet condition to discharge its waste water into the adjacent land.
- ETP sludge from the primary settling tank was found to be stored in open place instead of sludge drying bed.
- Hazardous waste was not stored in an environment friendly manner and found haphazardly in different places of the factory premises.
- The Hazardous Waste Authorization of the unit was valid upto 31.07.2023. The unit has not applied for renewal of the same.
- The unit has installed new Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD within KMA area (municipal area) without obtaining Environmental Clearance, Consent to Establish.

AND WHEREAS, it is to be mentioned that Hon'ble Supreme Court of India in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024, has stayed the operation of both the Office Memorandum dated 7th July, 2021 and dated 28th January, 2022 issued by the Ministry of Environment, Forest & Climate Change, Govt. of India with reference to the SOP for identification and handling of violation cases under EIA Notification, 2006.

AND WHEREAS, the unit was called for a hearing on 07.05.2024 at the Head office of the Board for violation of environmental norms. The representatives on behalf of the unit appeared in the hearing and agreed that they have newly installed Formaldehyde plant (220 TPD) since 7(seven) months ago and Phenolic Plant (12 TPD) since 3(three) months ago and enhanced the production capacity without obtaining necessary permission from the competent authority.

NOW THEREFORE, considering the gross violation of environmental norms, **M/s. ARCL Organics Ltd.** located at **B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141** is hereby directed as follows:-

1. **That,** the industry shall immediately stop the operation of newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD without obtaining Environmental Clearance, Consent to Establish and Consent to Operate.



2. **That**, the industry shall dismantle the newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD and submit a compliance report to the State Board accordingly.
3. **That**, the industry shall immediately close the bypass line of the ETP and any untreated effluent shall not be discharged outside the plant premises under any circumstances.
4. **That**, the industry shall immediately obtain Hazardous Waste Authorization from the State Board
5. **That**, the industry shall properly store hazardous waste and improve its housekeeping.

The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB is requested to take necessary steps for proper execution of this Closure order against the industry and send a compliance report to the headquarter. If the industry is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 6088 (12)-10/WPB-h(11)/18

Date: 24/06/2024

Copy forwarded for information and necessary action to:

1. M/s. ARCL Organics Ltd., B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Diamond Harbour Police District, Opposite Bharat Sevasram Sangha Hospital, P.O.-Pailan hat, P.S.-Bishnupur, Kolkata-700104
5. The Member Secretary, State Level Environment Impact Assessment Authority, West Bengal, & Chief Executive Officer, Dept. of Environment, Govt. of West Bengal, Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Maheshtala Police Station, Jagtala, P.S.-Maheshtala, Kolkata-700140
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB - for circulation through float file
14. Guard file of O & E Cell

JML
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board





Answer - 'P-4' - 44-

Ankur Sharma <adv.ankursharma9@gmail.com>

RE : Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by "ARCL Organics Ltd." at B.B.T. Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, South 24 Parganas, PIN - 700141.

Ankur Sharma <adv.ankursharma9@gmail.com>

Tue, Sep 3, 2024 at 11:41 PM

To: chrnmn.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in

The Chairman
West Bengal Pollution Control Board

The Member Secretary
West Bengal Pollution Control Board

Sir(s),

Sub : Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by "ARCL Organics Ltd." at B.B.T. Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, South 24 Parganas, PIN - 700141.

I am constrained to report to you that the above mentioned industrial unit is indulged in discharging toxic industrial effluents into municipal drains/vacant land, dumping sludge and industrial waste in its vicinity and emitting toxic smoke/fumes in gross violation of environmental laws and norms.

It is found from the website of the WBPCB that the said unit is a habitual offender. In the past on two occasions "DIRECTION" were issued against the unit vide memo dated 06.02.2018 and 27.07.2018 (copies attached herewith) due to serious non-compliance of environmental norms.

The WBPCB upon an inspection at site on 05.04.2024 noticed serious environmental violations and was issued a Closure Order against the said unit (copy attached herewith). However, during my recent two visits to the area on 21.08.2024 and 02.09.2024 I noticed that the unit is in full operation with huge noise and emissions. Some photographs and a video captured during my visit are attached for your ready reference.

It is also gathered that the unit installed Novolac Phenolic Resin Plant/Formaldehyde plant in the year 2021 without obtaining prior Environmental Clearance (EC). However, prior Environmental Clearance (EC) is mandatory for the said unit/plant as per clause/serial 5(f) of EIA Notification 2006. The unit also dumps effluents and waste on vacant wetland/low lying land located on the east of the unit.

The unit is flamboyantly flouting the Closure Order of the WBPCB and environmental norms in broad daylight canvassing as if environmental norms and laws are a hoax in the State of West Bengal.

In view of above, you are requested to issue and implement a fresh closure order along with disconnection of electricity against the unit and take such other steps as may be warranted within a week failing which I shall be constrained to approach the appropriate court of law to seek redress.

Thanking you,
Yours faithfully,

Ankur Sharma
13/3, Dr. P.K. Banerjee Road
Howrah - 711101
Mob: 9433883322

Attachments : As stated above.

7 attachments

-45-



PHOTO-2024-09-02-14-23-33.jpg
226K



PHOTO-2024-08-21-13-51-11.jpg
209K

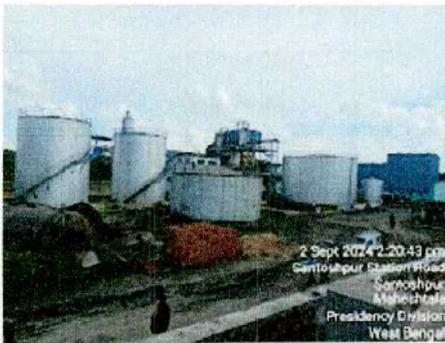


PHOTO-2024-09-02-14-23-31.jpg
186K

VIDEO-2024-09-03-23-25-37.mp4
3363K

ARCL Order 27.07.2018.pdf
18K

Closure Order.pdf
937K

ARCL Order 06.02.2018.pdf
226K



SP MUMBAI NO 121111
 Counter No: 1, 28/07/2024, 14:01
 To: THE STATE PUB, 10A LA BLOCK BCD
 PIN: 700106, Bidhan Nagar Id Market B.
 From: ANKUR SHARMA, 13/3 DR P K BANER
 Wt: 20gms
 Amt: 41.00, Tax: 6.00, Amt. Paid: 47.00 (Cash)
 <Track on www.indiapost.gov.in>
 <Dist: 18002666663> <Near: Maske, Stay

The Right to Information Act 2005

Application for obtaining information

MOST URGENT

From

Ankur Sharma

13/3 Dr. P.K Banerjee Road, Howrah, PIN: 711101

To

The State Public Information Officer (under the Right to Information Act, 2005)

West Bengal Pollution Control Board

Paribesh Bhawan, 10A, LA Block, Sector-III

Bidhannagar, Kolkata - 700106

SUB: Application under the Right to Information Act, 2005.

Dear State Public Information Officer,

Under Section 6 of The Right to Information Act 2005, I need some information. The details of the information are as follows:

1. Details of the applicant:

Name: Ankur Sharma

Email: adv.ankursharma9@gmail.com

Address: 13/3 Dr. P.K Banerjee Road, Howrah PIN - 711101

Phone: 9433883322

2. Period to which the information relates: Latest

3. Details of Information sought:

Please provide the following information:

- Supply me copy of action taken report in connection with my complaint vide email dated 03.09.2024 with the subject "Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by ARCL Organics Ltd. at B.B.T. Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, South 24 Parganas, PIN - 700141" addressed to the Chairman, West Bengal Pollution Control Board and the Member



West Bengal Pollution Control Board and the Member Secretary, West Bengal Pollution Control Board (a photocopy of the said complaint is attached herewith for ready reference);

- b) Provide copy of inspection report in pursuance to my stated complaint ;
- c) Provide copy of consent to operate/establish in respect of the above mentioned unit ;
- d) Provide copy of inspection report in connection with inspection held at the above mentioned unit on 05.04.2024 ;
- e) Provide copy of inspection report in connection with inspection held at the above mentioned unit on 04.05.2018 ;
- f) Provide copy of inspection report in connection with inspection held at the above mentioned unit on 07.11.2017.

4. Application fee details: Enclosed Application Fee of Rs. 10/-

5. Below Items are for your kind information and consideration:

- a. As per section 6(3) of the RTI Act 2005, In case, the requested information is held by another public authority, I request the SPIO to transfer the application or part of it within **FIVE** days and immediately inform me about such transfer.
- b. As per section 7(3) of the RTI Act 2005, In case, there are further fee required to provide the requested information, I request the SPIO to inform me of the additional fee amount along with the calculations made to arrive at the amount.
- c. As per section 7(8)(iii) and 7(3)(ii) of the RTI Act 2005, I request the SPIO to inform me of the particulars of First Appellate Authority.
- d. I State that the information sought does not fall within the restriction contained in section 8 and 9 of the Act and to the best of my knowledge pertains to your office.

6. Declaration:

I declare that I am a citizen of India

Yours faithfully,

Thursday, September 26th, 2024



Annexure - P-6' 48



Ankur Sharma <adv.ankursharma9@gmail.com>

RE : Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by "ARCL Organics Ltd." at B.B.T. Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, South 24 Parganas, PIN - 700141.

Ankur Sharma <adv.ankursharma9@gmail.com>

Wed, Oct 2, 2024 at 3:37 PM

To: chrnmn.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in

Cc: environmentwb@gmail.com

DEMAND OF JUSTICE

The Chairman
West Bengal Pollution Control Board

The Member Secretary
West Bengal Pollution Control Board

Sir(s),

Ref : Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by "ARCL Organics Ltd." at B.B.T. Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, South 24 Parganas, PIN - 700141.

I lodged a complaint against flouting of environmental norms and operation of an industrial unit by violating EIA Notification 2006 and closure order of the WBPCB vide my email dated 03.09.2024 (copy attached for ready reference). However, no steps have been taken so far and the unit is still operational.

The unit is continuously creating pollution and violating environmental laws thereby challenging authority of your office in broad daylight.

Under the circumstances, you are through this Demand of Justice requested to immediately seal the entire unit of M/s. ARCL Organics Ltd. and take other steps as may be warranted in the interest of honouring the law as you are empowered in seven days time failing which I shall be at liberty to move to the appropriate court of law or forum to seek redress, and you shall be responsible for any consequence arising thereof.

Thanking you,
Yours faithfully,

Ankur Sharma
13/3, Dr. P. K. Banerjee Road
Howrah - 711101
Mob : 9433883322

Attachments : As stated above.

cc :

The Member Secretary
SEIAA, West Bengal

- for taking necessary legal steps against the erring unit.

2 attachments

Email dated 03.09.2024.pdf
143K

Closure Order (1).pdf
937K





Ankur Sharma <adv.ankursharma9@gmail.com>

Ref : Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by "ARCL Organics Ltd." at B.B.T. Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, South 24 Parganas, PIN - 700141.

Ankur Sharma <adv.ankursharma9@gmail.com>

Mon, Oct 21, 2024 at 11:22 PM

To: chrnm.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in

The Chairman
West Bengal Pollution Control Board

The Member Secretary
West Bengal Pollution Control Board

Sir(s),

Ref : Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by "ARCL Organics Ltd." at B.B.T. Road, Rampur, P.O. - Gobindapur, P.S. Maheshtala, South 24 Parganas, PIN - 700141.

&

My emails dated 03.09.2024 and 02.10.2024.

I lodged complaints against flouting of environmental norms and operation of an industrial unit by violating EIA Notification 2006 and closure order of the West Bengal Pollution Control Board vide my emails dated 03.09.2024 and 02.10.2024 (copies attached for ready reference). However, no steps have been taken so far and the unit is still operational.

The unit is continuously creating pollution and violating environmental laws thereby challenging authority of your office in broad daylight. My application with the subject '**MOST URGENT**' dated 26.09.2024 u/s 6 of the RTI Act with the SPIO, West Bengal Pollution Control Board, inter alia, seeking to be provided information in respect with action taken in connection with my complaint is also pending disposal canvassing to me inaction of the West Bengal Pollution Control Board in the matter (copy of the said application is attached herewith for ready reference).

Under the circumstances, you are requested to (i) immediately seal the entire unit of M/s. ARCL Organics Ltd, (ii) direct the SPIO, West Bengal Pollution Control Board to provide me information sought for by way of an application u/s 6 of the RTI Act in connection with my complaint, (iii) and take other steps as may be warranted.

Thanking you,
Yours faithfully,

Ankur Sharma
13/3, Dr. P. K. Banerjee Road
Howrah - 711101
Mob : 9433883322

Attachments : As stated above.

3 attachments

-  **Email dated 03.09.2024.pdf**
143K
-  **Email dated 02.10.2024.pdf**
83K
-  **ARCL RTI.pdf**
811K



RTI MATTER : VERY URGENT



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph.: 033-2202 3000, Fax : 033-2202-3099
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. 2798/1J-24/2024(Part-II)

Date: 13/11/2024

To
Shri Ankur Sharma
13/3, Dr. P. K. Banerjee Road,
Howrah, PIN-711101

Sub : Information under the "Right to Information Act 2005".

Ref. : Your letter dated 26.09.2024 received on 30.09.2024 (RTI Case No. 3465)

Sir,

With reference to the above, I am furnishing the relevant answer as sought for.

Information sought for	Answer
a) Supply me copy of action taken report in connection with my complaint vide email dated 03.09.2024 with the subject "Complaint against gross pollution and flouting of Closure Order of the WBPCB dated 24.06.2024 by ARCL Organics Ltd. At B.B.T. Road, Rampur, P.O. - Gobindapur. P.S. Maheshtala, South 24 Parganas, PIN-700141" addressed to the Chairman, West Bengal Pollution Control Board and the Member Secretary, West Bengal Pollution Control Board and the Member Secretary, West Bengal Pollution Control Board (a photocopy of the said complaint is attached herewith for ready reference);	Closure order has been issued to M/s ARCL Organics Ltd., B.B.T Road, Rampur, P.O. Gobindapur, P.S. Maheshtala, Dist. South 24 Parganas by the WBPCB on 24.06.2024.
b) Provide copy of inspection report in pursuance to my stated complaint;	The unit was inspected on 15.07.2024 and 05.09.2024 (copy enclosed).
c) Provide copy of consent to operate / establish in respect of the above-mentioned unit;	Copy enclosed.
d) Provide copy of inspection report in connection with inspection held at the above-mentioned unit on 05.04.2024;	Copy enclosed.
e) Provide copy of inspection report in connection with inspection held at the above-mentioned unit on 04.05.2018;	Copy enclosed.
f) Provide copy of inspection report in connection with inspection held at the above-mentioned unit on 07.11.2017.	Copy enclosed.

Thanking you,



Yours faithfully,

(ARUP GUHAIT)

Public Relation Officer &
State Public Information Officer
(Under the Right to Information Act 2005)



LiFE

Lifestyle for Environment

-10/WPB-h(11)/18

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106. Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

Date: 06/05/2024

CLOSURE ORDER

WHEREAS, M/s. ARCL Organics Ltd. (hereinafter referred to as the industry) located at B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141 has been obtained Consent to Operate for manufacturing of resin (PF & UF) which is valid upto 31.12.2026.

AND WHEREAS, the industry was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 05/04/2024. During inspection the unit was found in operation and the following observations were made by the inspecting official:-

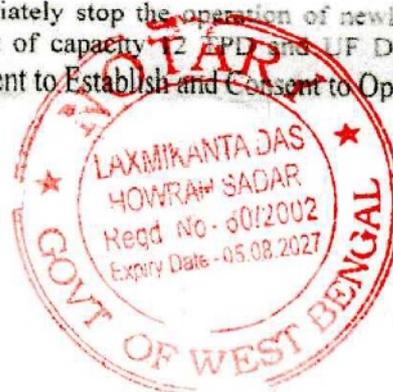
- The unit has Phenol Formaldehyde Drier Plant (PFDP) of capacity 15 TPD and Urea Formaldehyde Drier Plant (UFDP) of capacity 20 TPD having 1X4 TPH oil fired boiler, 1X12 TPD oil fired PF drier, 1X15 TPD LDO fired Hot Air Generator (HAG).
- During inspection the UF drier plant was in operation. PF drier plant was not in operation.
- Housekeeping of the unit was found to be very poor and the factory premises was found full of dust particles.
- The unit has an effluent treatment plant (ETP) comprising of collection tank (2 nos.), KMnO4 addition tank, caustic solution addition tank, alum addition tank, primary settling tank, holding tank, aeration tank, secondary settling tank-1, aeration tank-2, secondary settling tank-2, gravity filter & activated carbon filter and finally discharge to municipal drain.
- The ETP was in operation during inspection but the sludge collection pump was not in operation. A bypass line of the ETP was found in wet condition to discharge its waste water into the adjacent land.
- ETP sludge from the primary settling tank was found to be stored in open place instead of sludge drying bed.
- Hazardous waste was not stored in an environment friendly manner and found haphazardly in different places of the factory premises.
- The Hazardous Waste Authorization of the unit was valid upto 31.07.2023. The unit has not applied for renewal of the same.
- The unit has installed new Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD within KMA area (municipal area) without obtaining Environmental Clearance, Consent to Establish.

AND WHEREAS, it is to be mentioned that Hon'ble Supreme Court of India in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024, has stayed the operation of both the Office Memorandum dated 7th July, 2021 and dated 28th January, 2022 issued by the Ministry of Environment, Forest & Climate Change, Govt. of India with reference to the SOP for identification and handling of violation cases under EIA Notification, 2006.

AND WHEREAS, the unit was called for a hearing on 07.05.2024 at the Head office of the Board for violation of environmental norms. The representatives on behalf of the unit appeared in the hearing and agreed that they have newly installed Formaldehyde plant (220 TPD) since 7(seven) months ago and Phenolic Plant (12 TPD) since 3(three) months ago and enhanced the production capacity without obtaining necessary permission from the competent authority.

NOW THEREFORE, considering the gross violation of environmental norms, M/s. ARCL Organics Ltd. located at B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141 is hereby directed as follows:-

1. That, the industry shall immediately stop the operation of newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD without obtaining Environmental Clearance, Consent to Establish and Consent to Operate.



W.B. Pollution Control Board
Diary No. 508
Date: 27/6/2024

2. That, the industry shall dismantle the newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD and submit a compliance report to the State Board accordingly.
3. That, the industry shall immediately close the bypass line of the ETP and any untreated effluent shall not be discharged outside the plant premises under any circumstances.
4. That, the industry shall immediately obtain Hazardous Waste Authorization from the State Board
5. That, the industry shall properly store hazardous waste and improve its housekeeping.

The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB is requested to take necessary steps for proper execution of this Closure order against the industry and send a compliance report to the headquarter. If the industry is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 6088 (8)-10/WPB-h(11)/18

Date: 24/06/2024

Copy forwarded for information and necessary action to:

1. M/s. ARCL Organics Ltd., B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Diamond Harbour Police District, Opposite Bharat Sevasram Sangha Hospital, P.O.-Pailan hat, P.S.-Bishnupur, Kolkata-700104
5. The Member Secretary, State Level Environment Impact Assessment Authority, West Bengal, & Chief Executive Officer, Dept. of Environment, Govt. of West Bengal, Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Maheshtala Police Station, Jagtala, P.S-Maheshtala, Kolkata-700140
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell

Alipore Regional Office.
RECEIVED
 Contents not verified
 27 JUN 2024
 West Bengal Pollution Control Board

Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board
 LAXMIKANTA DAS
 HOWRAH SAGAR
 Regd No. 60820022
 Exp. Date: 45.08.2027
 GOVT OF WEST BENGAL

2. **That**, the industry shall dismantle the newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD and submit a compliance report to the State Board accordingly.
3. **That**, the industry shall immediately close the bypass line of the ETP and any untreated effluent shall not be discharged outside the plant premises under any circumstances.
4. **That**, the industry shall immediately obtain Hazardous Waste Authorization from the State Board
5. **That**, the industry shall properly store hazardous waste and improve its housekeeping.

The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB is requested to take necessary steps for proper execution of this Closure order against the industry and send a compliance report to the headquarter. If the industry is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 6088 (12)-10/WPB-h(11)/18

Date: 24/06/2024

Copy forwarded for information and necessary action to:

1. M/s. ARCL Organics Ltd., B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Diamond Harbour Police District, Opposite Bharat Sevasram Sangha Hospital, P.O.-Pailan hat, P.S.-Bishnupur, Kolkata-700104
5. The Member Secretary, State Level Environment Impact Assessment Authority, West Bengal, & Chief Executive Officer, Dept. of Environment, Govt. of West Bengal, Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Maheshtala Police Station, Jagtala, P.S.-Maheshtala, Kolkata-700140
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell


Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Inspection Report
West Bengal Pollution Control Board
Alipore RO

	Closure Order vide Memo No. 6088-10/WPB-h(11)/18 dated 24.06.2024
Name of the industry	M/s. ARCL Organics Ltd.
Address	BBT Road, Rampur
P.S.	Maheshtala.
P.O. & PIN code	(M) Gobindapur, PIN - 700 141.
District	South 24 Parganas
Category of industry	RED - {Organic Chemicals manufacturing (including phenolic products, rubber chemicals)}.
Date of inspection	15.07.2024
Inspecting officers	N. Mandal - A.E.E., Alipore R.C.,
Person meet during inspection	Mr. Jaydeep Kumar, Administrative Head (Mob:9073384313)

Observation:

1. At the time of inspection, expansion part (newly installed Formaldehyde Plant-220TPD, Phenolic Plant-12TPD and UF Drier-30TPD) was not in operation.
2. Stored product at expansion part was observed having date of manufacturing (Pic-1 &2).
3. Hazardous waste register was not available.
4. They have constructed a shed for storing Hazardous Waste But it was not a secured storage as the shed was not covered properly (Pic-3). It was also used for storing construction materials.
5. No hazardous wastes (phenolic compound contaminated bag, discarded hazardous waste contaminated bag filter, used oil, waste resin) was found in the shed, constructed for storing hazardous waste except few kg of ETP sludge.
6. They have done some modification of ETP and stopped bypass line.
7. They have not taken any initiative to dismantle the newly installed Formaldehyde Plant-220TPD, Phenolic Plant-12TPD and UF Drier-30TPD.

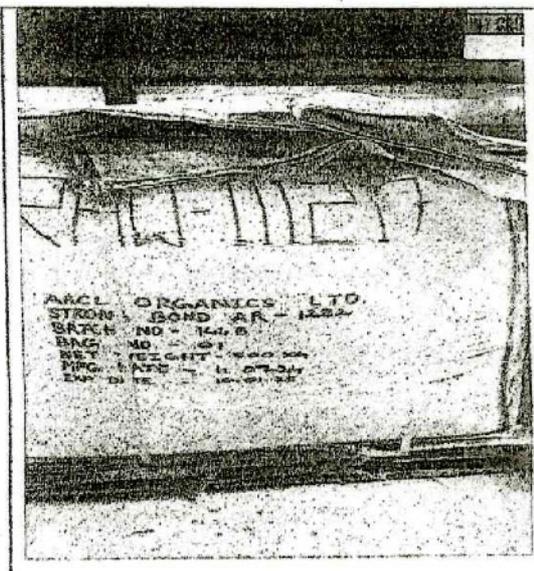
Remarks:

1. The unit has submitted a letter regarding Closure order dated 24.06.2024 on 19.07.2024 mentioning some compliance of the order (attached).
2. Expansion part (newly installed Formaldehyde Plant-220TPD, Phenolic Plant-12TPD and UF Drier-30TPD) was not in operation
3. The unit has applied for renewal of Hazardous Waste.
4. Hazardous waste was last disposed through TSDF, Haldia in July/2023.
5. Necessary action may be taken as deemed fit and proper.

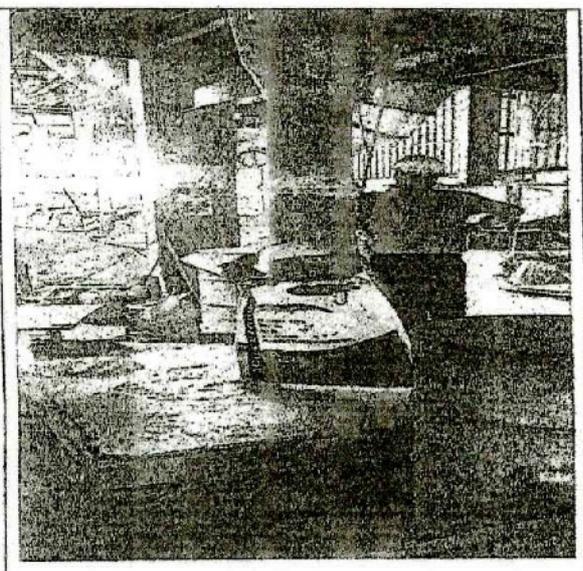


N. Mandal
 N. Mandal
 AEE, Alipore F

Photographs of M/s. ARCL Organics Ltd. taken during inspection on 15.07.2024



Pic-1(Date of Manufacturing:11.07.2024 at New Phenolic Resin Plant)



Pic-2(Date of used by 15.07.2025 at New Formaldehyde Power Plant)



Pic-3(New Hazardous Waste Storage Shed, not properly covered)

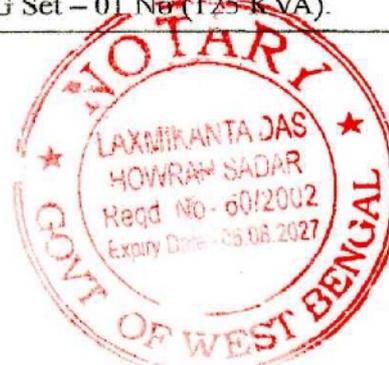


Pic-4(Hazardous Waste contaminated plastic bags, stored in open place)

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd No - 60/2002
Expiry Date - 06.08.2027
GOVT OF WEST BENGAL

Inspection Report cum Check List

Name of the industry	: ARCL Organics Ltd.
Address	: BBT Road, Rampur
P.O. & Pin code	: Gobindapur - 700141
P.S	: Maheshtala
District	: 24 Parganas (South)
Local body/authority	: Maheshtala Municipality
Power supply agency/authority	: C.E.S.C
Category of industry	: Red
Date & Time of inspection	: 05.09.2024
Date of previous visit	: 15.07.24
Inspecting officer	: Dr. B. Goswami, EE, ARO
Person met during inspection	: Mr. Joydeep Kumar, Manager, Administration
Observation	
[A] Sources of generation of liquid waste	: Resin Plant, Kettle Wash
[B] Facilities available for treatment	: ETP comprising of a) Collection tank (2 Nos) b) KMnO4 addn tank c) Caustic soln addition tank d) Alum addn tank e) Primary settling tank f) Holding tank g) Aeration tank 1, h) Secondary settling tank 1, i) Aeration tank 2, j) Secondary settling tank 2, k) Gravity filter & activated carbon filter & finally discharged to municipal drain
[C] Generation of sewage and its treatment/disposal	: Sewage from toilet/latrine goes to municipal drain through septic tank.
[D] Observation & comments on performance of treatment facility of liquid waste	: ETP was in operation during inspection. Two nos of liquid effluent samples were collected from the inlet and outlet of ETP. Result awaited.
[E] Sources of generation of gaseous emission	: 1) Boiler - 01 No Oil fired, capacity 4 TPH .. not in operation 2) PF drier - 01 No, capacity 12 TPD Oil fired... not in operation 3) UFDP (Urea Formaldehyde Drier Plant) - a) 01 no LDO fired hot air generator capacity 15 TPD,... under maintenance b) Emission from fine dry UF resin from process dust from process.....under maintenance. 4) At the time of inspection, expansion part - newly installed i) Formaldehyde plant-220 TPD ii) Phenolic Plant-12 TPD were in operation but iii) UF Drier 30 TPD was not in operation. 4) DG Set - 01 No (125 KVA).



[F] Facility available for treatment of gaseous emission : 1) Boiler is provided with stack of height 22m from GL. 2) PFDP (phenol formaldehyde drier plant) a) LDO fired hot air generator b) the exhaust of the dust particle emitted from fine dry PF resin from process is provided with stack of height 18m from GL . 3) UFDP (urea formaldehyde Drier Plant) 01 no LDO fired hot air generator and the exhaust of the dust particle emitted from fine dry UF resin from process are connected to a stack of height 25m with bag filter. 4) d) DG set is provided with exhaust muffler & a stack of height 6m from GL.

[G] Observation & comments on performance of treatment facility for gaseous emission :

[H] Observation on noise pollution generated from industrial process along with measured levels (if measurement required) : ---

[I] Information regarding solid waste generation and disposal/storing facility : PP bags (of Raw materials) -sold out from time to time.

[J] Information regarding Hazardous waste generation and onsite storing facility : a) ETP sludge disposed through M/s W.B.W.M.L
b) Empty chemical containers - disposed through M/s W.B.W.M.L
3) Resin sludge -disposed through M/s W.B.W.M.L
4) Oil sludge- disposed through M/s W.B.W.M.L

[K] Status of Haz. Waste (M & H) authorization : - Valid upto 31.07.2028

[L] Storing of Hazardous Chemicals under M S & I (HC) Rules : Yes No ---
If yes, on site emergency plan submitted
Yes No

[M] Status of consent to establish : NOC required for Expansion project. The expansion activity attracts EIA notification 2006.(fig 5)

[N] Status of consent to operate : Valid upto 31.12 2026



Status Report of the closer order memo no 6088-10/WPB-h(11)/18 dated 24.06.24

- 1) At the time of inspection, expansion part - newly installed i) Formaldehyde plant-220 TPD ii) Phenolic Plant-12 TPD were in operation but iii) UF Drier 30 TPD was not in operation. The unit have not obtained Environmental clearance, Consent to Establish and consent to operate for the extension part. (fig4,5)
- 2) The unit has not dismantled the extension part.
- 3) The by pass line of the ETP to the outside land was not closed (fig 3)
- 4) The Hazardous Waste Authorization of the unit is valid up to 31.08.2028.
- 5) The house keeping of the unit was found very poor during inspection. (fig 1,2)

Remarks :

Action may be taken as deem fit and proper

B. Chakraborty

11.8.24



Fig 1,2 Poor house keeping maintained by the unit

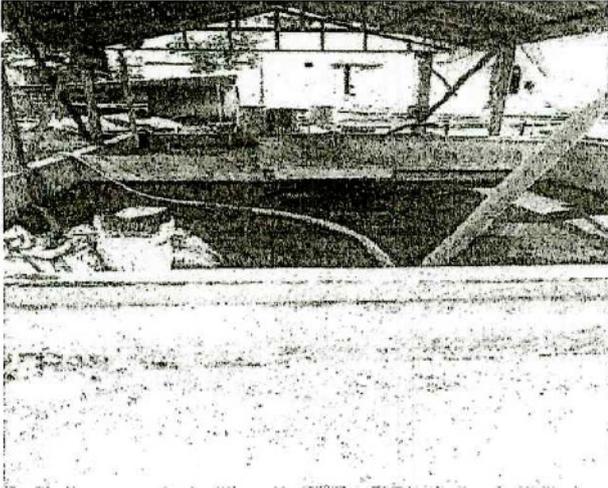


Fig 3: by pass line of the ETP

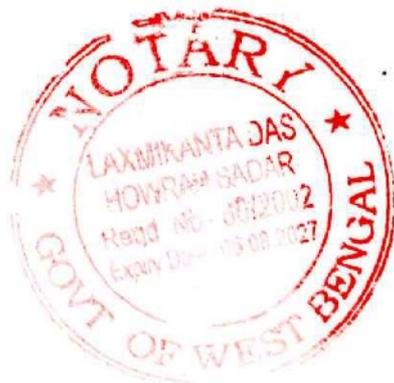
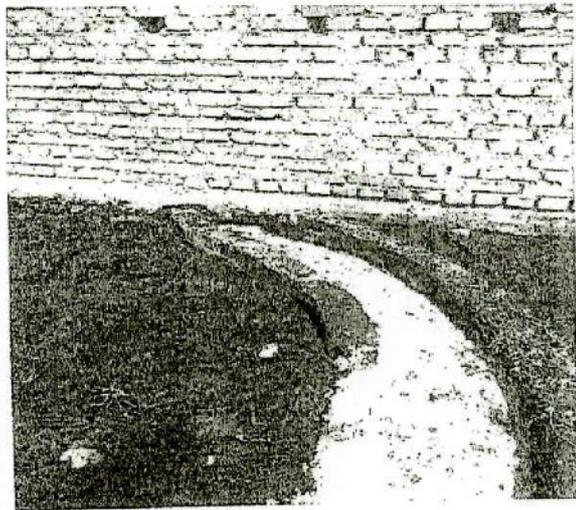
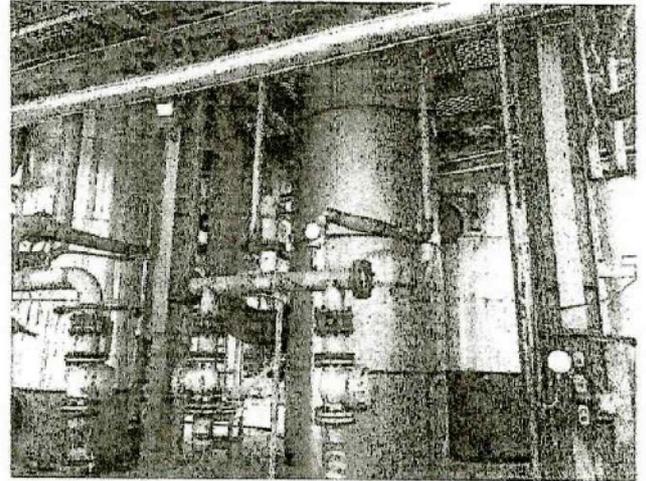
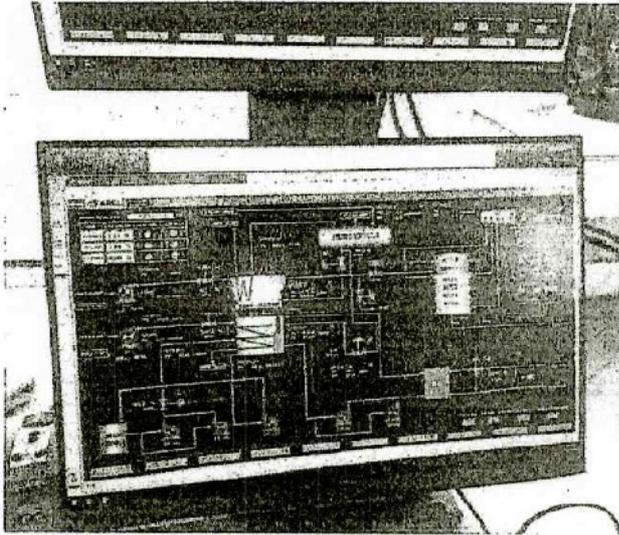


FIG 4&5: Newly installed portion of the unit was found in operation during inspection.



WEST BENGAL POLLUTION CONTROL BOARD

'Paribeshi Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098



Consent Letter Number : CO120175

Memo Number : 136/10/W.P.C.(11)/86

Date : 30/11/2022

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. A R C L ORGANICS LTD.,

13, Cmac Street, Kolkata - 700 017

(Address of Regd. office Head Office City Office)

(hereinafter referred to as Applicant) for its unit located at B.B.T. Road, Rampur, P.O:- Gobindapur, P.S:-

Mhehtala, Dist:- 24 Pgs (South), PIN:- 700 141

(Detailed address of the manufacturing unit)

for a period from The date of issue to 31/12/2026

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit. in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change alter the conditions of this consent letter giving one month's notice to the applicant.

West Bengal Pollution Control Board
Allpore Regional Office
Minority Chaban 5th Floor
12, Biplobi Kanai Lal Bhattacharya Sarani
Allpore, Kol-700027



For and on behalf of the State Board
[Signature]

Senior Environmental Engineer
West Bengal Pollution Control Board
Allpore Regional Office
Engr.)

(2)

ANNEXURE

Consent to M/s. A R C L ORGANICE LTD.,

for its unit at B.B.T. Road, Rampur, PIN:- 700 141

..... P.O:- Gobindapur, P.S:- Maheshtala, Dist:- 24 Pgs (South),

Conditions :

01. This Consent is valid for the manufacture of:-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Amine Powder	600 MT (Max)
02	Amine (V F) Liquid Resin	600 MT (Max)
03	Formalin	3,500 MT (Max)
04	P F - Liquid Resin	450 MT (Max)
05	P F - Powder Resin	450 MT (Max)
06		
07		
08		
09		
10		
11		
12		

- 02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
- 03. Daily discharge of industrial liquid effluent shall not exceed 1.0 KL.
- 04. Daily discharge of domestic liquid effluent shall not exceed 3.0 KL.
- 05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed 4.0 KL.
- 06. The Applicant shall discharge liquid effluent to Municipal Drain (place of discharge) through 02 (Two) nos. outlets / outfalls.
- 07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
- 08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.


 (Member Secretary/Chief Engr. Sr. Env. Engr. Env. Engr. / Assistant Engr.)
 Senior Environmental Engineer,
 West Bengal Pollution Control Board,
 Alipore Regional Office
 Dated:
 Contd.....

(3)

Consent to M/s. A R C L ORGANICS LTD.,
 for its unit at G.B.T. Road, Rampur, PIN:- 700 141
P.O:- Gobindpur, P.S:- Mithashala, Dist:- 24 Pgs (South),

Table-I

Outlet No.	Nature of effluent	Parameters	Standard	Frequency of effluent sampling
01	Domestic	pH	Between: 5.5 - 8.9	Yearly
		Total Suspended Solids	Not to exceed: 100 mg/l	
		Biochemical Oxygen Demand (3day at 27°C)	Not to exceed: 30 mg/l	
		Chemical Oxygen Demand	Not to exceed: 250 mg/l	
		Oil & Grease	Not to exceed: 10 mg/l	
02	Industrial	pH	" 6.5 to 8.5	
		BOD	" 100 mg/l	
		COD	" 250 mg/l	
		O & G	" 10 mg/l	
		Phenolics as C ₆ H ₅ OH	" 5 mg/l	
		Nitrate (as N)	" 10 mg/l	
		Arsenic	" 0.2 mg/l	
		Hexavalent chromium	" 0.1 mg/l	
		Total Chromium	" 1 mg/l	
		Lead	" 0.1 mg/l	
		Zinc	" 0.5 mg/l	
		Mercury	" 0.01 mg/l	
		Copper	" 2.0 mg/l	
		Nickel	" 2.0 mg/l	
Sulphide	" 0.2 mg/l			
		Cyanide as CN	N.A	

09. The Applicant falls in the N.A Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

10. Daily water consumption for the following purposes should not exceed :-

- Industrial cooling, spraying in mine pits and boiler feed water 30 KL
 (Water used for gardening should be included in this category of use)
- Domestic purpose 3.5 KL
- Processing whereby water gets polluted and the pollutants are easily biodegradable 1.0 KL
- Processing whereby water gets polluted and the pollutants are not easily biodegradable KL

The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 4 of the said Act.



[Signature]
 Senior Environmental Engineer
 West Bengal Pollution Control Board
 Alipore Regional Office
 Continued.....

(4)

Consent to M/s. A R C L ORGANICS LTD.

for its unit at B.B.T. Road, Rajpur, PIN:- 700 141

P.O:- Gobindpur, P.St:- Maheshtala, Dist:- 24 Pgs (South).

- 11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
- 12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
- 13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1	23	Boiler (4 T P H)			150	1			Half Yearly
S-2	PF (12 T P D)				150	1			"
S-3	V F (15 T P D)				150	1			"
S-4	6	D.G. set (125 KVA)			150	1			"
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									



[Handwritten Signature]

Chief Engr. Sr. Engr. / Env. Engr. / Asst. Engr. /
 Senior Environmental Engineer
 West Bengal Pollution Control Board
 Alipore Regional Office

CC120135

(5)

Consent to M/s. A R C L ORGANICS LTD.,

for its unit at B.B.T. Road, Rampur, PIN:- 700 141

P.O:- Gabindpur, P.S:- Mohashtala, Dist:- 24 Pgs (South),

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	F.O. / L D O	100 KL/month	Boiler & Driers
02	H S O	15 Liters/hr	
03			D.G. set
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
1. P.P. Bags	1000 no./month	---	Sand to Recycler
2. E T P Sludge	0.1 Mt/month	---	W B W N L
3. Amino Solid Waste	0.22 Mt/month	---	W B W N L

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L _{eq}
Day Time (06 a.m. to 10 p.m.)	65
Night Time (10 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste



[Signature]
 Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Engr. / Asst. Engineer
 Senior Environmental Engineer
 West Bengal Pollution Control Board
 Alipore Regional Office

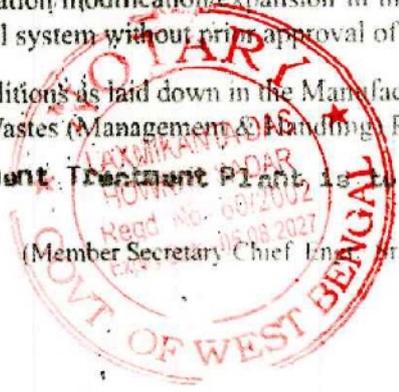
Consent to M/s. A R C L ORGANICS LTD.,

for its unit at S.H.T. Road, Ropur, PIN:- 700 141

..... P.O:- Gobindpur, P.St:- Mahashtala, Dist:- 24 Pgs. (South),

- 24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
- 25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
- 26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
- 27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
- 28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
- 29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
- 30. The Application shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
- 31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
- 32. The Applicant shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
- 33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
- 34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least * * ~~100 (100)~~ days before the date of expiry of this Consent. * * 120 (One hundred and Twenty)
- 35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
- 36. The Applicant shall comply with the conditions laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions (1) Primary Effluent Treatment Plant is to be installed.
(2) See Annexure



[Signature]
 Senior Environmental Engineer
 West Bengal Pollution Control Board
 Alipore Regional Office

Consent letter Sl. No.: CC1 20135

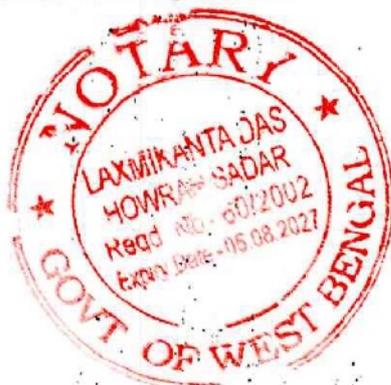
ANNEXURE

WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan
Bldg. No.-10A, Block - L.A., Sector - III
Salt Lake City, Kolkata - 700 098

Name of the Unit :
M/s ARCL Organics Ltd.
B.B.T Road, Rampur,
P.O Gabindapur, PS- Maheshtala, Dist- 4Pgs(s)
Pin: 700141

ADDITIONAL CONDITIONS

1. Proper & effective steps should be taken so as to ensure that manufacturing activities do not affect the residents of the neighbourhood in any way.
2. The unit will have to take pollution control measures regarding air, water and noise to keep the parameters within the permissible limit as laid down by WBPCB.
3. This consent shall be revoked at any time on the valid ground of any complaint (for violation of Environmental Acts) against the unit regarding air, water pollution and any other environmental hazards caused by the unit.
4. Solid waste should be disposed off in an environment friendly manner.
5. No additional machinery / equipments can be installed without permission from the State Board.
6. Ambient noise levels outside the unit premises during full load condition must be maintained within the permissible limit.
7. Good housekeeping and clean environment to be maintained within the plant.
8. The upgradation work in the ETP area and the waste disposal area shall be completed and compliance report shall be submitted.
9. Adequate precautionary measures shall be taken to prevent spillage of the liquid resin and FO and other raw materials.
10. The solid wastes and hazardous wastes shall be stored properly in covered and lined area with designated sheds as per Rules.
11. The hazardous wastes shall be disposed of as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. Air pollution control systems, sampling platform and ladder shall be maintained regularly as per CPCB guidelines. Sampling port location at UF drier plant shall be provided as per emission regulation pt.- III of CPCB.
13. Energy meter readings shall be regularly documented for ETP and APCD.
14. The unit shall monitor VOC emission within the plant.
15. The unit shall treat the QC/R&D laboratory effluent also in the ETP.
16. The unit shall submit Onsite Emergency Plan.

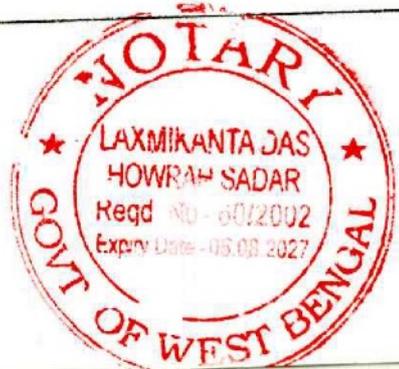


For and on behalf of the Board
[Signature]
 Sr. Environmental Engineer
 Alipore Regional Office
 Senior Engineer
 West Bengal Pollution Control Board
 Alipore Regional Office

Inspection Report cum Check List

Name of the industry	: ARCL Organics Ltd.
Address	: BBT Road, Rampur
P.O. & Pin code	: Gobindapur - 700141
P.S	: Maheshtala
District	: 24 Parganas (South)
Local body/authority	: Maheshtala Municipality
Power supply agency/authority	: C.E.S.C
Category of industry	: Red
Date & Time of inspection	: 05.04.24 during 1 pm
Date of previous visit	: 21.09.23
Inspecting officer	: Dr. B. Goswami, EE, ARO
Person met during inspection	: Mr. Joydeep Kumar, Manager, Administration
Observation	
[A] Sources of generation of liquid waste	: Resin Plant, Kettle Wash
[B] Facilities available for treatment	: ETP comprising of a) Collection tank (2 Nos) b) KMnO4 addn tank c) Caustic soln addition tank d) Alum addn tank e) Primary settling tank f) Holding tank g) Aeration tank 1, h) Secondary settling tank 1, i) Aeration tank 2, j) Secondary settling tank 2, k) Gravity filter & activated carbon filter & finally discharged to municipal drain
[C] Generation of sewage and its treatment/disposal	: Sewage from toilet/latrine goes to municipal drain through septic tank.
[D] Observation & comments on performance of treatment facility of liquid waste	: ETP was in operation during inspection but the sludge collection pump was not in operation during inspection. three nos of liquid effluent samples were collected from the inlet and outlet of ETP. And from the drain towards BSNL land near ETP. Result awaited.
[E] Sources of generation of gaseous emission	: 1) Boiler - 01 No Oil fired, capacity 4 TPH 2) PF drier - 01 No, capacity 12 TPD Oil fired 3) UFDP (Urea Formaldehyde Drier Plant) - a) 01 no LDO fired hot air generator capacity 15 TPD, b) Emission from fine dry UF resin from process dust from process c) During inspection it was observed that the unit using a FO fired Hot air generator connected to a separate stack without taken any permission of the Board. 4) DG Set - 01 No (125 KVA)

informed



treatment of gaseous emission (phenol formaldehyde drier plant) a) LDO fired hot air generator
 b) the exhaust of the dust particle emitted from fine dry PF resin from process is provided with stack of height 18m from GL . 3) UFDP (urea formaldehyde Drier Plant) 01 no LDO fired hot air generator and the exhaust of the dust particle emitted from fine dry UF resin from process are connected to a stack of height 25m with bag filter. 4) d) DG set is provided with exhaust muffler & a stack of height 6m from GL.

[G] Observation & comments :
 on performance of treatment facility for gaseous emission

[H] Observation on noise pollution generated from : ---
 industrial process along with measured levels (if measurement required)

[I] Information regarding solid waste generation and disposal/storing facility : PP bags (of Raw materials) -sold out from time to time.

[J] Information regarding Hazardous waste generation and onsite storing facility :
 a) ETP sludge disposed through M/s W.B.W.M.L
 b) Empty chemical containers - disposed through M/s W.B.W.M.L
 3) Resin sludge -disposed through M/s W.B.W.M.L
 4) Oil sludge- disposed through M/s W.B.W.M.L

[K] Status of Haz. Waste (M & H) authorization : - Expired on-31.07.2023

[L] Storing of Hazardous Chemicals under M S & I (HC) Rules : Yes No ---
 If yes, on site emergency plan submitted
 Yes No

[M] Status of consent to establish : NOC required for Expansion project. The expansion activity attracts EIA notification 2006.(fig 5)

[N] Status of consent to operate : Valid upto 31.12 2026

[O] Any other relevant information :
 1. During inspection only the UF drier plant was in operation. PF drier plant were not in operation. Very poor housekeeping was maintained and the factory premises was found full of dust particles (Fig4)



2. ETP was in operation but the sludge collection pump was not in operation. A bypass line was found from the ETP to the adjacent land (Fig1). This bypass line was found in wet condition during inspection.A water sample was collected.
3. ETP sludge from the Primary settling tank were stored in open placed instead of sludge drying bed (Fig 3)
4. Hazardous waste were not stored in an environmental friendly manner and found haphazardly in different places of the factory premises.(Fig 2)
5. NOC required for Expansion project. The expansion activity attracts EIA notification 2006. (fig 5)

Remarks :

Action may be taken as deem fit and proper

B. (Gajwani).
8.4.2024



Fig 1: By pass line from outlet of ETP to adjacent land (BSNL)

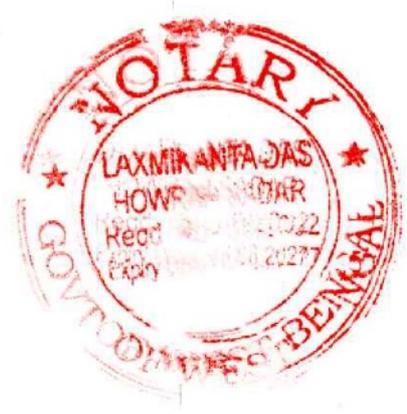
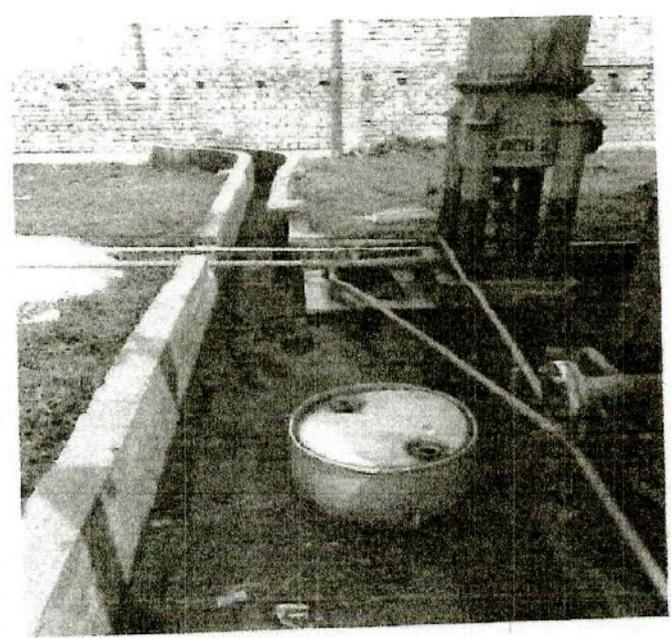
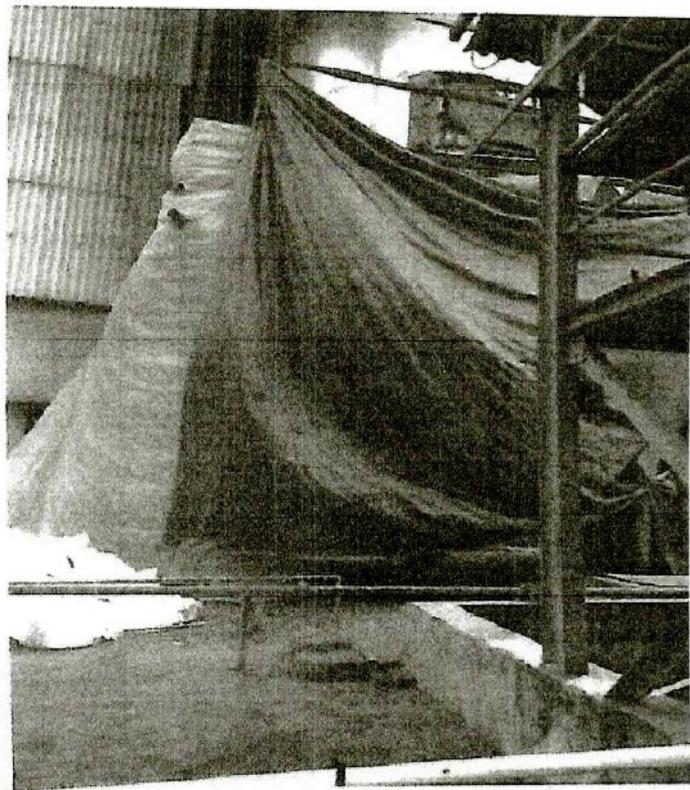


Fig 2: Hazardous waste are not stored in an environmental friendly manner



NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd. No. 100202
Expiry Date: 01.06.2027
GOVT. OF WEST BENGAL

FIG 3 : empty sludge drying bed

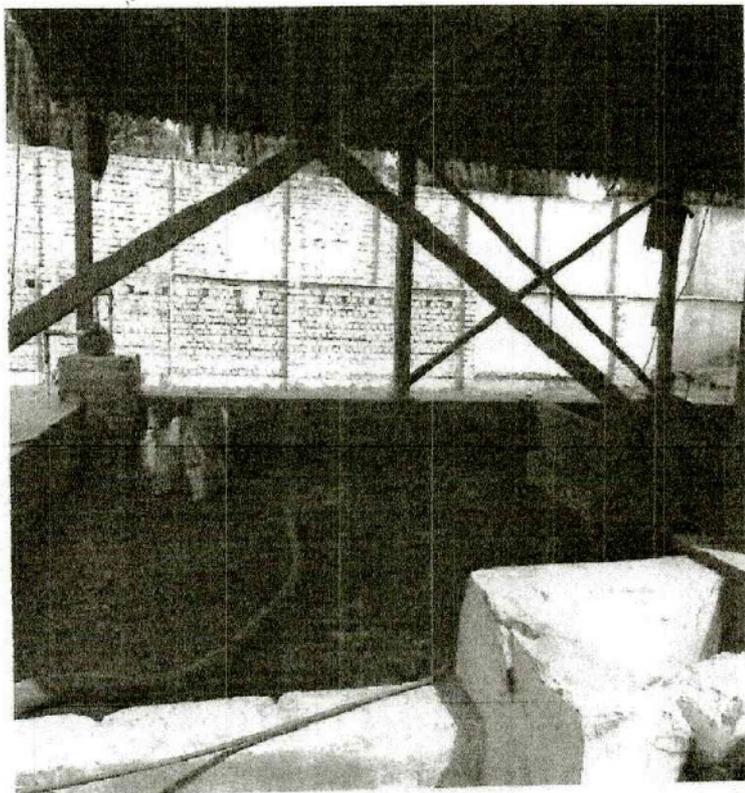
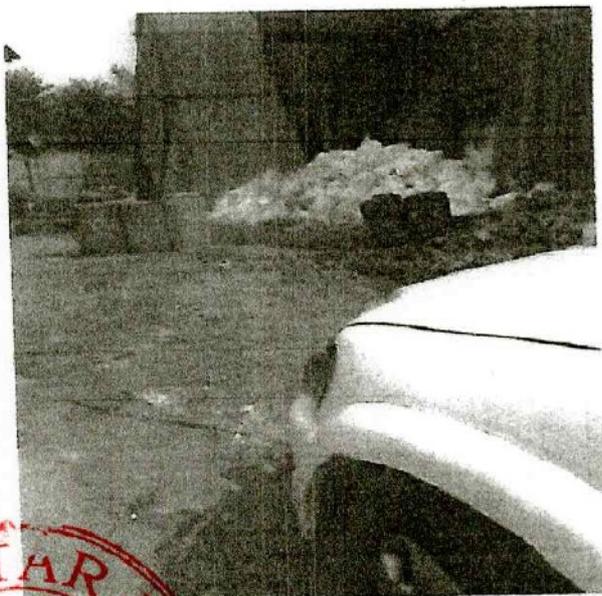
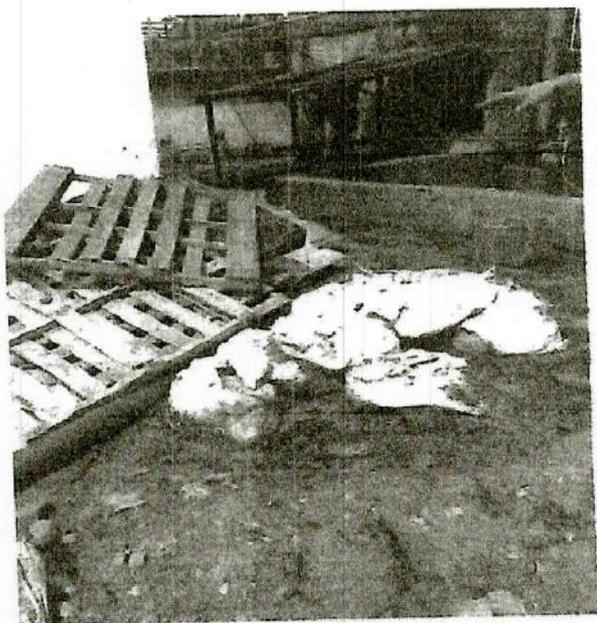
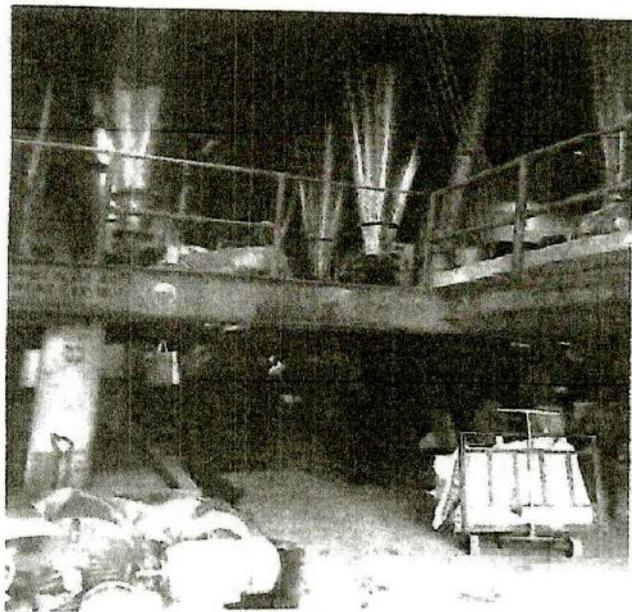
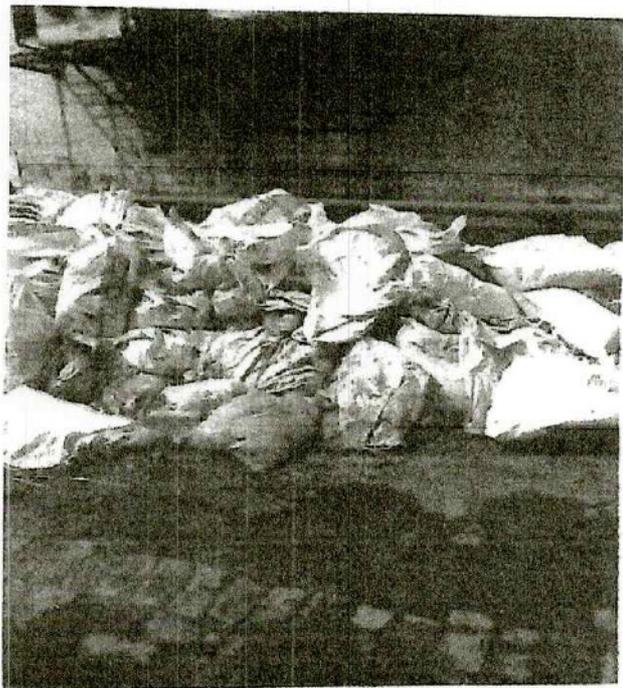
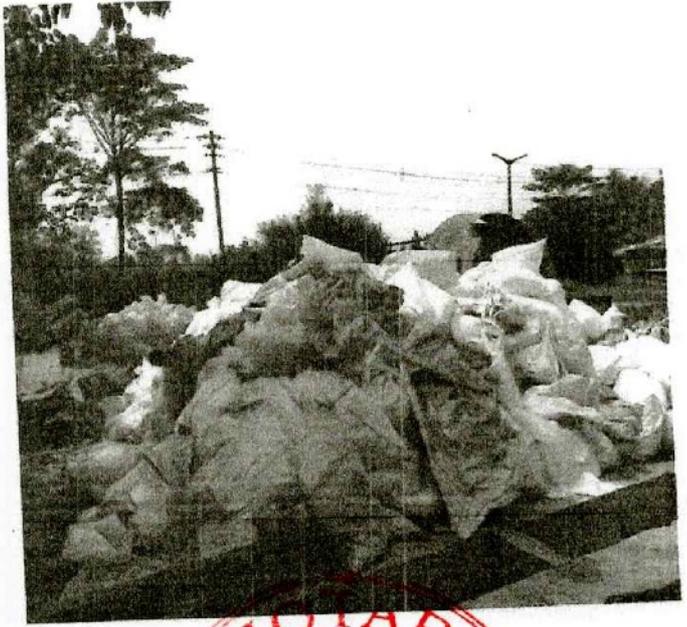


Fig 4 Poor house keeping



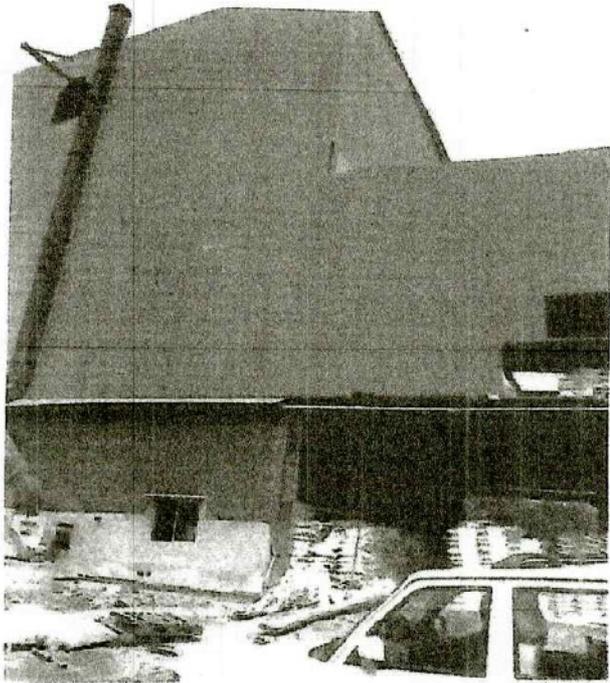
NOTARY
LAXMIKANTA DAS
HOWRAH ROAD
Recd No. 1788/02
Expn 11/11/03
GOVT OF WEST BENGAL

Fig: 4 Poor house keeping



NOTARY
LAKSHIKANTA DAS
HOWRAH NAGAR
Regd No. 101802
Expn 10/11/2027
GOVT OF WEST BENGAL

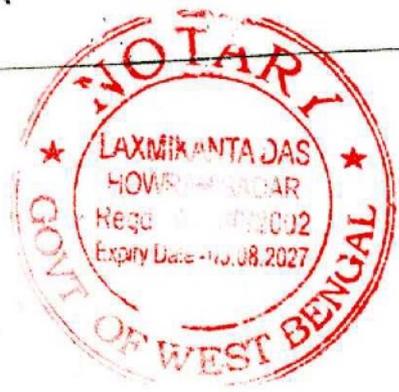
FIG 5 Expansion project



Inspection Report cum Check List

Name of the industry	: ARCL Organics Ltd.
Address	: BBT Road, Rampur
P.O. & Pin code	: Gobindapur - 700141
P.S	: Maheshtala
District	: 24 Parganas (South)
Local body/authority	: Maheshtala Municipality
Power supply agency/authority	: C.E.S.C
Category of industry	: Red
Date & Time of inspection	: 04.05.2018, 1145- 1315 hrs
Date of previous visit	: 15.02.2018
Inspecting officer	: J. Mitra, AEE, ARO
Person met during inspection	: Mr. Ranjan Chatterjee, QC/R&D In charge Mr. Subrata Das, Safety In charge
Cess paying industry	: Yes If yes, last return submitted upto: 31.03.2017 Last cess assessed upto : 31.03.2017

Observation	
[A] Sources of generation of liquid waste	: Resin Plant, Kettle Wash
[B] Facilities available for treatment	: ETP comprising of a) Collection tank (2 Nos) b) KMnO4 addn tank c) Caustic soln addition tank d) Alum addn tank e) Primary settling tank f) Holding tank g) Aeration tank 1, h) Secondary settling tank 1, i) Aeration tank 2, j) Secondary settling tank 2, k) Gravity filter & activated carbon filter & finally discharged to municipal drain
[C] Generation of sewage and its treatment/disposal	: Sewage from toilet/latrine goes to municipal drain through septic tank.
[D] Observation & comments on performance of treatment facility of liquid waste	: ETP was in operation during inspection. One no. liquid effluent sample collected from outlet of ETP.
[E] Sources of generation of gaseous emission	: a) Boiler - 01 No Oil fired, capacity 24 TPH b) PF drier - 01 No capacity 12 TPD Oil fired c) UF drier - 01 No capacity 15 TPD Oil fired d) DG Set - 01 No (125 KVA)
[F] Facility available for treatment of gaseous emission	: a) Boiler is provided with stack of height 22m from GL. b) PF drier is provided with stack of height 18m from GL. c) UF drier is provided with stack of height 20m from GL. d) DG set is provided with exhaust muffler & a stack of height 6m from GL.
[G] Observation & comments on performance of treatment facility for gaseous emission	: 01no. sample of gaseous emission collected from stack attached to PF drier plant.
[H] Observation on noise pollution generated from industrial process along with measured levels (if measurement required)	: ---
[I] Information regarding waste generation and disposal/storing facility	: PP bags (of Raw materials) - sold out from time to time.



[J] Information regarding Hazardous waste generation and onsite storing facility	:	a) ETP sludge disposed through M/s W.B.W.M.L b) Empty chemical containers – disposed through M/s W.B.W.M.L
[K] Status of Haz. Waste (M & H) authorization	:	No authorization (was valid upto 31.07.2009). The unit has applied for renewal of Hazardous Waste Authorisation.
[L] Storing of Hazardous Chemicals under M S & I (HC) Rules	:	Yes No --- If yes, on site emergency plan submitted Yes No
[M] Status of consent to establish	:	Possess valid NOC --- At present whether NOC required No If yes, whether applied for NOC If yes, NOC applied on
[N] Status of consent to operate	:	Possesses valid consent to operate Yes (is valid upto 31.12.2021)

- [O] Any other relevant information :
- i. During inspection only the PF drier plant was in operation. The UF drier plant & Boiler were not in operation.
 - i. ETP was in operation. However, the ETP was observed to be in dilapidated condition. Housekeeping is extremely poor, especially in the ETP area and the waste disposal area near Liquid Resin and FO storage tanks. The effluent storage pit, pipelines leading to ETP were in dilapidated condition and growth of weeds in SDBs and other units of ETP was observed. Tanks were found to be rusted. The different units were not designated and maintained properly. Temporary paver blocks has been laid to provide access to the ETP area. Burnt residues were found in the ETP area. Wastes were found scattered all over the ETP area.
 - i. Spillage of liquid resin has been controlled; however oil spillage from FO tank still exists. Manual cleaning operation was going on. Wastes were stored in open area around the FO and Liquid Resin storage tanks.
 - v. Bank Guarantee was imposed on the unit vide Direction dated 06/02/2018.

- Remarks :
- i. Good housekeeping and clean environment to be maintained within the plant.
 - ii. Immediate steps to be taken to maintain the ETP in proper manner.
 - iii. The ETP area and the waste disposal area to be cleaned properly, otherwise runoff from these sites may contaminate surface water and ground water.
 - iv. Adequate precautionary measures to be taken to prevent spillage of the liquid resin and FO and other raw materials.
 - v. The solid wastes and hazardous wastes shall be stored properly in covered and lined area with designated sheds as per Rules. No wastes shall be burnt.
 - vi. The hazardous wastes shall be disposed of as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
 - vii. Air pollution control systems, sampling platform and ladder shall be maintained regularly as per CPCB guidelines.
 - viii. Energy meter readings shall be regularly documented for ETP and APCD.
 - ix. The unit shall monitor VOC emission within the plant.
 - x. The unit shall submit on site emergency plan.



J. Mitra
07/05/18
.....
(Signature of visiting official)

Inspection Report cum Check List

Name of the industry	: ARCL Organics Ltd.
Address	: BBT Road, Rampur
P.O. & Pin code	: Gobindapur - 700141
P.S	: Maheshtala
District	: 24 Parganas (South)
Local body/authority	: Maheshtala Municipality
Power supply agency/authority	: C.E.S.C
Category of industry	: Red
Date & Time of inspection	: 07.11.2017, 1200 - 1340 hrs
Date of previous visit	: 04.05.2017
Inspecting officer	: J. Mitra, EE, ARO
Person met during inspection	: Sri Subrata Das, Safety In charge
Cess paying industry	: Yes
	If yes, last return submitted upto: 31.03.2017
	Last cess assessed upto : 31.03.2017

Observation	
[A] Sources of generation of liquid waste	: Resin Plant, Kettle Wash
[B] Facilities available for treatment	: ETP comprising of a) Collection tank (2 Nos) b) KMnO4 addn tank c) Caustic soln addition tank d) Alum addn tank e) Primary settling tank f) Holding tank g) Aeration tank 1, h) Secondary settling tank 1, i) Aeration tank 2, j) Secondary settling tank 2, k) Gravity filter & activated carbon filter & finally discharged to municipal drain
[C] Generation of sewage and its treatment/disposal	: Sewage from toilet/latrine goes to municipal drain through septic tank.
[D] Observation & comments on performance of treatment facility of liquid waste	: ETP was in operation during inspection. One no. liquid effluent sample collected from outlet of ETP.
[E] Sources of generation of gaseous emission	: a) Boiler - 01 No Oil fired, capacity 2.4 TPH b) PF drier - 01 No capacity 12 TPD Oil fired c) UF drier - 01 No capacity 15 TPD Oil fired d) DG Set - 01 No (125 KVA)
[F] Facility available for treatment of gaseous emission	: a) Boiler is provided with stack of height 22m from GL. b) PF drier is provided with cyclone separator as APCD followed by a stack of height 18m from GL. c) UF drier is provided with cyclone separator as APCD followed by a stack of height 20m from GL. d) DG set is provided with exhaust muffler & a stack of height 6m from GL.
[G] Observation & comments on performance of treatment facility for gaseous emission	: 01 no. sample of gaseous emission collected from stack attached to UF drier plant.
[H] Observation on noise pollution generated from industrial process along with measured levels (if measurement required)	: ---



[I] Information regarding solid waste generation and disposal/storing facility : PP bags (of Raw materials) – stored in a designated room & sold out from time to time.

[J] Information regarding Hazardous waste generation and onsite storing facility : a) ETP sludge disposed through M/s W.B.W.M.L
b) Empty chemical containers – disposed through M/s W.B.W.M.L

[K] Status of Haz. Waste (M & H) authorization : No authorization (was valid upto 31.07.2009).
The unit has applied for renewal of Hazardous Waste Authorisation.

[L] Storing of Hazardous Chemicals under M S & I (HC) Rules : Yes No ---
If yes, on site emergency plan submitted
Yes No

[M] Status of consent to establish : Possess valid NOC ---
At present whether NOC required No
If yes, whether applied for NOC
If yes, NOC applied on

[N] Status of consent to operate : Possesses valid consent to operate
Yes (is valid upto 31.12.2021)

[O] Any other relevant information :
i. During inspection only the UF drier plant was in operation. The PF drier plant & Boiler were not in operation.
ii. ETP was in operation. Spillage of liquid resin and FO was observed near the liquid storage tank in the ETP area.

Remarks :
i. Housekeeping is extremely poor. Good housekeeping and clean environment to be maintained within the plant.
ii. Immediate steps to be taken to prevent spillage of the liquid resin and FO and dispose the same as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
iii. The ETP area and the waste disposal area to be maintained properly.
iv. Air pollution control systems, sampling platform and ladder to be maintained properly.
v. Energy meter to be installed with ETP and APCD.
vi. Adequate precautionary measures to be taken to prevent accumulation of water in open tanks/ empty containers etc.

J. Mitra
8/11/17
.....
(Signature of visiting official)





पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change



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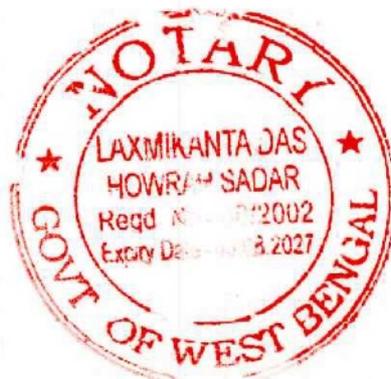
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